

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 13/81-ALC2/2020 DATED 30.12.2020 (Held on 08.01.2021)

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80 & 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.
- vi. As per Policy Circular No. 23/2015-20 dated 15.05.2019, exporters may note that, after issue of AA under Para 4.07 of the Hand Book of Procedures, 2015-20 it is the responsibility of the applicants to send hard copy (and soft copy through email) of complete application and other related documents directly to the FTDO of the concerned Norms Committee in the o/o DGFT, Udyog Bhawan, New Delhi-110001 for ratification of the norms. In case, the application details are not made available by the exporter to the concerned Norms Committee within two months, the Norms Committee may reject the case due to non-availability of application.

Meeting No. 13/81 of Norms Committee-II for the year 2020-21 (Originally scheduled for 30.12.2020) held on 08.01.2021 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S. K. Jain, D. O.	DPIIT
2.	Shri . B. C. Nayak, D. O.	DHI
3.	Shri K. S. Sodhi, AD (ME)	MSME
4.	Shri Sushil Jangid, Scientist 'B'	MeitY
5.	Shri Shaish Kumar, (TEC-1)	Consultant
7.	Shri V.C. Agarwal, (TEC-3)	Consultant
8.	Shri S. K. Bhatnagar, (SKB)	Consultant
9.	Dr. Surendar Singh, Dy. Director	EEPC
In attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT

- i. Draft Minutes of Meeting No. 11/81 scheduled for 24.11.2020 and held on 01.12.2020 were circulated among all the members of the Committee on 29.12.2020. On receipt of comments, the minutes were finalized and uploaded on DGFT's website on 08.01.2020. Therefore, the minutes are unanimously approved.
- ii. As decided in the last Meeting, the issue of referring cases to the Technical Consultants was discussed in the Meeting. Representative of DHI/DPIIT requested the Committee to forward the cases for the products falling under their administrative domain to them only. The matter was deliberated at length and it was informed that, earlier, before the appointment of Consultants, such cases were referred to the respective administrative ministries only. To cut down the delays in finalization of norms, Consultants were appointed by the DGFT. The Committee was also informed that to speed up the

disposal in NC-I & NC-II, DGFT has engaged three Consultants, who are retired as Industrial Advisor from DHI; Industrial Adviser from DPIIT and Deputy Industrial Advisor from MoS. In the past, these Consultants used to attend meetings of Norms Committee on behalf of their respective Ministries. Now these Consultants not only eased workload of administrative Ministries but also made valuable contribution in the form of experienced Technical advice. Representative of DHI/DPIIT agreed with the view and informed that these consultants are having vast experience in this field. It was also informed that many a time, Technical Authorities of the Administrative Ministries do not attend the meeting. In fact, the attendance has been lower particularly during COVID although the meetings were held online. Representatives of MoS and DoT are still not attending. The Committee requested the representatives of DHI/DPIIT to regularly participate in the meeting so that they can participate and contribute in the decisions on all the matters including recommendations given by any technical member before ratification. All the members are free to give their inputs if they feel that the recommendations given by a particular technical member needs a change. The Chairman advised the members not to make the issue a turf war as there is no reason to doubt the competency of the members. Main role of the Norms Committee is to make expeditious disposal. In view of above, it was decided that the Committee, in the interest of expeditious disposal of work of norms fixation, may take a decision to whom the cases should be referred. The Chairman advised to bring this to the notice of DG

- iii. Representative of DHI also informed that the cases are sent to it in piecemeal manner through emails. He requested to forward the case alongwith complete set of application containing all annexures, queries raised and replies of the applicants every time. In this regard, it was informed that DGFT has launched an online module for management of Norms Committee. In future all the cases would be referred to the concerned Technical Authorities through the module only which would have complete information. The Chairman requested all the Technical Authorities to register themselves in the module.

Minutes of the cases discussed in the meeting are as under:

MEETING NUMBER: 13/81-ALC2/2020

MEETING DATE: 30.12.2020

1	Case No.: 317/14/81-ALC2/2018	Party Name: VOLEX INTERCONNECT (INDIA) PVT. LTD.	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Approved
	HQ File :01/81/050/01035/AM19/	RLA File :04/24/040/00112/AM16/	Lic.No/Date:0410160894 10.08.2015	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by MeitY vide U. O. No.: W-21/29/2020-IPHW-MeitY dated 02.12.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

2	Case No.: 323/14/81-ALC2/2018	Party Name: TRAFOMECA INDIA PVT LTD	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/01041/AM19/	RLA File :07/24/040/00190/AM16/	Lic.No/Date:0710108750 21.09.2015	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that the applicant has not yet furnished requisite information as asked during personal hearing in Meeting No. 10/81 dated 10.11.2020. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

3	Case No.:9/14/81-ALC2/2018	Party Name: JSONS FOUNDRY PVT LTD	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00727/AM19/	RLA File :31/83/040/00141/AM16/	Lic.No/Date:3110065856 08.01.2016	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 21.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

4	Case No.:355/14/81-ALC2/2018	Party Name: KRISAM AUTOMATION PVT. LTD.	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/01073/AM19/	RLA File :07/24/040/00369/AM16/	Lic.No/Date:0710109343 03.02.2016	Action By: Section
	Decision: The Committee considered the case as per the agenda and decided to refer the case to MSME for examination & comments as per advice of representative of MeitY. The case stands deferred.			

5	Case No.:11/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Withdrawn
	HQ File :01/81/050/00729/AM19/	RLA File :37/24/040/00009/AM16/	Lic.No/Date:3710002634 04.05.2016	
	Decision: The Committee considered the case as per the agenda and noted that the applicant vide email dated 04.01.2021 informed that EODC has been issued for the subject AA and requested to close the matter as no norms are required to be fixed. Therefore, the Committee decided to withdraw the case form the agenda. Case is withdrawn.			

6	Case No.:12/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Withdrawn
	HQ File :01/81/050/00730/AM19/	RLA File :37/24/040/00011/AM16/	Lic.No/Date:3710002636 04.05.2016	
	Decision: The Committee considered the case as per the agenda and noted that the applicant vide email dated 04.01.2021 informed that EODC has been issued for the subject AA and requested to close the matter as no norms are required to be fixed. Therefore, the Committee decided to withdraw the case form the agenda. Case is withdrawn.			

7	Case No.:13/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Withdrawn
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	HQ File :01/81/050/00731/AM19/	RLA File :37/24/040/00012/AM16/	Lic.No/Date:3710002637 04.05.2016	
	Decision: The Committee considered the case as per the agenda and noted that the applicant vide email dated 04.01.2021 informed that EODC has been issued for the subject AA and requested to close the matter as no norms are required to be fixed. Therefore, the Committee decided to withdraw the case form the agenda. Case is withdrawn.			

	Case No.:14/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Withdrawn
	HQ File :01/81/050/00732/AM19/	RLA File :37/24/040/00013/AM16/	Lic.No/Date:3710002638 04.05.2016	
8	Decision: The Committee considered the case as per the agenda and noted that the applicant vide email dated 04.01.2021 informed that EODC has been issued for the subject AA and requested to close the matter as no norms are required to be fixed. Therefore, the Committee decided to withdraw the case form the agenda. Case is withdrawn.			

	Case No.:15/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Withdrawn
	HQ File :01/81/050/00733/AM19/	RLA File :37/24/040/00014/AM16/	Lic.No/Date:3710002639 04.05.2016	
9	Decision: The Committee considered the case as per the agenda and noted that the applicant vide email dated 04.01.2021 informed that EODC has been issued for the subject AA and requested to close the matter as no norms are required to be fixed. Therefore, the Committee decided to withdraw the case form the agenda. Case is withdrawn.			

	Case No.:17/14/81-ALC2/2018	Party Name: GALLANTT METAL LTD.	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Withdrawn
	HQ File :01/81/050/00735/AM19/	RLA File :37/24/040/00008/AM16/	Lic.No/Date:3710002642 23.05.2016	
10	Decision: The Committee considered the case as per the agenda and noted that the applicant vide email dated 04.01.2021 informed that EODC has been issued for the subject AA and requested to close the matter as no norms are required to be fixed. Therefore, the Committee decided to withdraw the case form the agenda. Case is withdrawn.			

	Case No.:33/14/81-ALC2/2018	Party Name: DIANA METALS	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
11	HQ File :01/81/050/00751/AM19/	RLA File :04/24/040/00136/AM17/	Lic.No/Date:0410162477 08.11.2016	Action By: Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3):

1. Sl. No. 2, 3, 4, 5, 11, 11(a) & 15 of the Standard Deficiency Format.
2. To clarify why the export items at Sl. No. 4 to 6 & import items at Sl. No. 2 to 4 are same.

The case stands deferred.

12	Case No.: 347/14/81-ALC2/2018	Party Name: TRAFOMECH INDIA PVT LTD	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/01065/AM19/	RLA File :07/24/040/00329/AM17/	Lic.No/Date:0710110958 12.01.2017	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 21.12.2020. However, the applicant via email dated 28.12.2020 has requested 3 weeks more time to furnish the requisite information. Hence, the Committee decided to wait for reply of the applicant.			
	The case stands deferred.			

13	Case No.: 55/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Rejected
	HQ File :01/81/050/00773/AM19/	RLA File :07/24/040/00081/AM18/	Lic.No/Date:0710111752 14.06.2017	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 24.08.2020 followed by reminders on 19.10.2020 & 21.12.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore.			
	RA concerned may take suitable consequential action accordingly.			

14	Case No.: 67/14/81-ALC2/2018	Party Name: KIRAN UDYOG,	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00785/AM19/	RLA File :09/24/040/00320/AM18/	Lic.No/Date:0910065532 05.10.2017	Action By: Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply is deficient. Therefore, the Committee decided to seek again from the applicant to furnish following information as per comments given by Consultant (TEC-1):			
	1. Manufacturing process in detail indicating wastage claimed for each of input. 2. Details of indigenous input with quantity, if any. 3. Exact chemical name of import item at Sl. No. 2 and 3 with catalogue. 4. Net content of silicone rubber and fiber glass in export.			
	The case stands deferred.			

15	Case No.: 183/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED	Meet No/Date:13/81-ALC2/2020	Status: Rejected
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			30.12.2020	
	HQ File :01/81/050/00901/AM19/	RLA File :07/24/040/00231/AM18/	Lic.No/Date:0710112554 19.12.2017	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 31.08.2020 followed by reminders on 19.10.2020 & 21.12.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore. RA concerned may take suitable consequential action accordingly.			

	Case No.:73/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00281/AM19/	RLA File :34/24/040/00350/AM18/	Lic.No/Date:3410043923 27.02.2018	Action By: TEC-1
16	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-1) for examination of the case on 04.11.2020 followed by a reminder on 21.12.2020. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.			

	Case No.:371/14/81-ALC2/2018	Party Name: ADHESIVE SPECIALITIES	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/01089/AM19/	RLA File :07/24/040/00351/AM18/	Lic.No/Date:0710113008 22.03.2018	Action By: Applicant
17	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 19.10.2020 followed by a reminder on 21.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:103/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00821/AM19/	RLA File :34/24/040/00065/AM19/	Lic.No/Date:3410044165 23.05.2018	Action By: TEC-1
18	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-1) for examination of the case on 03.11.2020 & 04.11.2020 followed by a reminder on 21.12.2020. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments. The case stands deferred.			

19	Case No.:92/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Rejected
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	HQ File :01/81/050/00810/AM19/	RLA File :07/24/040/00050/AM19/	Lic.No/Date:0710113375 01.06.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 01.09.2020 followed by reminders on 19.10.2020 & 21.12.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore.			
	RA concerned may take suitable consequential action accordingly.			

	Case No.:108/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00826/AM19/	RLA File :34/24/040/00075/AM19/	Lic.No/Date:3410044263 19.06.2018	Action By: TEC-1
20	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-1) for examination of the case on 03.11.2020 followed by a reminder on 21.12.2020. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments.			
	The case stands deferred.			

	Case No.:71/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00453/AM19/	RLA File :34/24/040/00117/AM19/	Lic.No/Date:3410044297 02.07.2018	Action By: TEC-1
21	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-1) for examination of the case on 03.11.2020 followed by a reminder on 21.12.2020. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments.			
	The case stands deferred.			

	Case No.:120/14/81-ALC2/2018	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00838/AM19/	RLA File :07/24/040/00099/AM19/	Lic.No/Date:0710113621 23.07.2018	Action By: Applicant
22	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-1) for examination of the case on 17.11.2020. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-1) for expediting the comments.			
	The case stands deferred.			

	Case No.:128/14/81-ALC2/2018	Party Name: KIRAN UDYOG	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
23	HQ File :01/81/050/00846/AM19/	RLA File :09/24/040/00234/AM19/	Lic.No/Date:0910066574 17.08.2018	Action By: Applicant

Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply is deficient. Therefore, the Committee decided to seek again from the applicant to furnish following information as per comments given by Consultant (TEC-1):

1. Manufacturing process in detail indicating wastage claimed for each of input.
2. Details of indigenous input with quantity, if any.
3. Exact chemical name of import item at Sl. No. 2 and 3 with catalogue.
4. Net content of silicone rubber and fiber glass in export.

The case stands deferred.

24	Case No.: 297/14/81-ALC2/2018	Party Name: BOMAFASPECIAL VALVE SOLUTIONS PVT LTD	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/01015/AM19/	RLA File :08/24/040/00258/AM19/	Lic.No/Date:0810144141 20.12.2018	Action By: Applicant
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 23.12.2020. However, the applicant via email dated 29.12.2020 has requested one month more time to furnish the requisite information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				

25	Case No.: 12/3/81-ALC2/2019	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00032/AM20/	RLA File :31/83/040/00007/AM20/	Lic.No/Date:3110067393 24.04.2019	Action By: Section
Decision: The Committee considered the case as per the agenda and decided to refer the case to DHI for examination & comments as per advice of representative of MeitY. The case stands deferred.				

26	Case No.: 33/5/81-ALC2/2019	Party Name: BLUEBIRDSOLAR PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00082/AM20/	RLA File :05/23/040/00078/AM20/	Lic.No/Date:0510410642 21.05.2019	Action By: TEC-3
Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) for examination of the case on 10.09.2020 followed by a reminder on 19.10.2020. However, Consultant (TEC-3) requested to send physical file along with the applicant's reply. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case. The case stands deferred.				

27	Case No.: 40/5/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510410694	Action By:

	:01/81/050/00089/AM20/	:05/24/040/00095/AM20/	24.05.2019	TEC-3
	Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (TEC-3) vide email dated 08.11.2020. However, it was observed that the applicant has filed review in many cases against the lower wastages approved by the NC. Hence, the committee decided to refer the case back to Consultant (TEC-3) with an advice to examine the case to see the actual wastages during manufacturing process and give his recommendations accordingly.			
	The case stands deferred.			

	Case No.: 41/5/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00090/AM20/	RLA File :05/24/040/00094/AM20/	Lic.No/Date:0510410695 24.05.2019	Action By: TEC-3
28	Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (TEC-3) vide email dated 08.11.2020. However, it was observed that the applicant has filed review in many cases against the lower wastages approved by the NC. Hence, the committee decided to refer the case back to Consultant (TEC-3) with an advice to examine the case to see the actual wastages during manufacturing process and give his recommendations accordingly.			
	The case stands deferred.			

	Case No.: 7/16/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00292/AM20/	RLA File :05/24/040/00425/AM20/	Lic.No/Date:0510412272 25.10.2019	Action By: TEC-3
29	Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (TEC-3) vide email dated 08.11.2020. However, it was observed that the applicant has filed review in many cases against the lower wastages approved by the NC. Hence, the committee decided to refer the case back to Consultant (TEC-3) with an advice to examine the case to see the actual wastages during manufacturing process and give his recommendations accordingly.			
	The case stands deferred.			

	Case No.: 5/19/81-ALC2/2019	Party Name: RAJPUTANA INDUSTRIES PVT.LTD.	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00344/AM20/	RLA File :13/24/040/00177/AM20/	Lic.No/Date:1310049465 09.12.2019	Action By: Applicant
30	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.10.2020 followed by reminders on 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information.			
	The case stands deferred.			

31	Case No.: 11/19/81- ALC2/2019	Party Name: SHERA ENERGY PVT.LTD.	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Rejected
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	HQ File :01/81/050/00350/AM20/	RLA File :13/24/040/00184/AM20/	Lic.No/Date:1310049469 11.12.2019	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 03.09.2020 followed by reminders on 19.10.2020 & 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Jaipur.			
	RA concerned may take suitable consequential action accordingly.			

	Case No.:8/22/81-ALC2/2019	Party Name: H. H. METALS	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00398/AM20/	RLA File :05/23/040/00377/AM20/	Lic.No/Date:0510413314 13.01.2020	Action By: Applicant
32	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 20.10.2020 followed by reminders on 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information.			
	The case stands deferred.			

	Case No.:14/22/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00404/AM20/	RLA File :03/94/040/00823/AM20/	Lic.No/Date:0310834191 15.01.2020	Action By: TEC-3
33	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 21.12.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.			
	The case stands deferred.			

	Case No.:17/22/81-ALC2/2019	Party Name: K G METALLOYS	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Rejected
	HQ File :01/81/050/00407/AM20/	RLA File :13/24/040/00191/AM20/	Lic.No/Date:1310049503 17.01.2020	
34	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 07.06.2020 followed by reminders on 04.09.2020, 20.10.2020 & 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Jaipur.			
	RA concerned may take suitable consequential action accordingly.			

	Case No.:20/22/81-ALC2/2019	Party Name: USHA INDUSTRIAL CORPORATION.	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
35	HQ File :01/81/050/00410/AM20/	RLA File :08/24/040/00333/AM20/	Lic.No/Date:0810147053 21.01.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

36	Case No.: 1/1/81-ALC2/2020	Party Name: GURUSHREE INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00459/AM20/	RLA File :63/24/040/00001/AM20/	Lic.No/Date:6310001432 18.02.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 20.10.2020 followed by reminders on 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

37	Case No.: 3/1/81-ALC2/2020	Party Name: PARAMJYOTI MOVERS PVT. LTD.	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00461/AM20/	RLA File :06/24/040/00091/AM20/	Lic.No/Date:0610039446 04.03.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Total weight of export product. 2. Net weight of import item at Sl. No. 1 & 2 in export. 3. Details of indigenous input along with their weight. The case stands deferred.			

38	Case No.: 7/1/81-ALC2/2020	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00465/AM20/	RLA File :05/23/040/00460/AM20/	Lic.No/Date:0510413815 06.03.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

39	Case No.: 5/1/81-ALC2/2020	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00463/AM20/	RLA File :32/24/040/00136/AM20/	Lic.No/Date:3210079446 06.03.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 28.12.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.:10/1/81-ALC2/2020	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
HQ File :01/81/050/00468/AM20/	RLA File :05/23/040/00475/AM20/	Lic.No/Date:0510413864 12.03.2020	Action By: MeitY

40 **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 28.10.2020 followed by a reminder on 23.12.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again MeitY for expediting the comments.

The case stands deferred.

Case No.:11/1/81-ALC2/2020	Party Name: PARAM INDUSTRIES	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
HQ File :01/81/050/00469/AM20/	RLA File :03/95/040/01157/AM20/	Lic.No/Date:0310835385 12.03.2020	Action By: Applicant

41 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

Case No.:13/1/81-ALC2/2020	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
HQ File :01/81/050/00471/AM20/	RLA File :07/24/040/00304/AM20/	Lic.No/Date:0710116253 13.03.2020	Action By: Applicant

42 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

Case No.:15/1/81-ALC2/2020	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Approved
HQ File :01/81/050/00473/AM20/	RLA File :05/24/040/00759/AM20/	Lic.No/Date:0510413875 13.03.2020	

43 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms on repeat basis as approved for AA No. 0510405455 dated 30.01.2018 in M. No. 03/81 dated

15.05.2019 as per written comments given by Consultant (TEC-3) via email dated 27.12.2021 as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72269952	Controlled Expansion Alloys: Cold Rolled Strips of Max. Thickness 2.25 Mm, Minimum Thickness of 1.20 Mm And Upto 80mm Width-He Alloy-Alloy-206 Alloys With 20% Nickel, 6% Manganese And Balance Ferrous	1.03Kgs/Kg content in the export product
2	72269952	Controlled Expansion Alloys: Cold Rolled Strips of Max. Thickness 2.25 Mm, Minimum Thickness of 1.20mm And Upto 80mm Width- He Alloy-Alloy-223 Alloy With 22% Nickel, 3% Chrome & Balance Ferrous	1.03Kgs/Kg content in the export product
3	72269952	Controlled Expansion Alloys: Cold Rolled Strips of Max. Thickness 2.25 Mm, Minimum Thickness of 1.20 And Upto 80mm Width-Le Alloys-Alloy-36, Alloy With 36% Nickel & Balance Iron	1.03Kgs/Kg content in the export product
4	75061000	Cold Rolled Strips of Max. Thickness 2.00mm And Minimum Thickness of 1.20mm And Upto 80mm Width-Nickel Nickel In Strips	1.03Kgs/Kg content in the export product
5	74091100	Cold Rolled Strips of Max. Thickness 2.00 Mm, And Minimum Thickness of 1.20mm And Upto 80mm Width-Copper Copper In Strips, (Minimum Purity 99.90%)	1.03Kgs/Kg content in the export product

Note:

1. Grade & composition of alloy to match in import & export items.
2. Thickness of import items to match thickness of layer of export items

RA concerned may take suitable consequential action accordingly.

44	Case No.:18/1/81-ALC2/2020	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00476/AM20/	RLA File :05/23/040/00477/AM20/	Lic.No/Date:0510413882 16.03.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 24.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

45	Case No.:20/1/81-ALC2/2020	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00478/AM20/	RLA File :04/24/040/00197/AM20/	Lic.No/Date:0410166620 16.03.2020	Action By: TEC-3
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 05.01.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

46	Case No.:22/1/81-ALC2/2020	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Rejected
	HQ File :01/81/050/00480/AM20/	RLA File :03/95/040/01185/AM20/	Lic.No/Date:0310835465 17.03.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per Policy Circular No. 23/2015-20 dated 15.05.2019, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 30.03.2020 followed by reminders on 04.09.2020, 20.10.2020 & 24.12.2020. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. RA concerned may take suitable consequential action accordingly.			

47	Case No.:3/4/81-ALC2/2020	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00528/AM21/	RLA File :03/94/040/00053/AM21/	Lic.No/Date:0310836192 14.05.2020	Action By: TEC-3
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 21.12.2021 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

48	Case No.:7/4/81-ALC2/2020	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00532/AM21/	RLA File :05/23/040/00016/AM21/	Lic.No/Date:0510414181 15.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 20.10.2020 followed by reminders on 24.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

49	Case No.:8/4/81-ALC2/2020	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00533/AM21/	RLA File :05/23/040/00014/AM21/	Lic.No/Date:0510414182 15.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 20.10.2020 followed by reminders on 24.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

50	Case No.:6/4/81-ALC2/2020	Party Name: PARAS LAMINATES PVT LTD	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00531/AM21/	RLA File :05/24/040/00047/AM21/	Lic.No/Date:0510414178 15.05.2020	Action By: TEC-1
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 05.01.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

51	Case No.:4/4/81-ALC2/2020	Party Name: R R KABEL LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00529/AM21/	RLA File :03/95/040/00061/AM21/	Lic.No/Date:0310836210 15.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Exact chemical name & specification and catalogue of import item No. 3, 4 & 5. The case stands deferred.			

52	Case No.:11/4/81-ALC2/2020	Party Name: R R KABEL LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00536/AM21/	RLA File :03/95/040/00059/AM21/	Lic.No/Date:0310836231 15.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 09.11.2020 & 16.11.2020 for examination of the case. However, Consultant (TEC-3) via email dated 27.12.2020 informed that the copy of application is incomplete & illegible. Therefore, the Committee decided to ask again from the applicant to furnish a legible & complete set of application for examination of the case. The case stands deferred.			

53	Case No.:12/4/81-ALC2/2020	Party Name: R.R.KABEL LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00537/AM21/	RLA File :03/95/040/00050/AM21/	Lic.No/Date:0310836232 15.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Exact name of polymer and catalyst in import item at Sl. No. 3 & 4. 2. Exact function of catalyst in export. The case stands deferred.			

54	Case No.:16/4/81-ALC2/2020	Party Name: MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00541/AM21/	RLA File :03/95/040/00083/AM21/	Lic.No/Date:0310836249 18.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/304/2019-TSW dated 03.11.2020: 1. Quantity of export item in Square Meter also in addition to its weight. 2. Quantity of import item at Sl. No. 2 (Aluminium Foil) in Square Meter also in addition to its weight. 3. SL. No. 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

55	Case No.:14/4/81-ALC2/2020	Party Name: VIRGO LAMINATES LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00539/AM21/	RLA File :05/24/040/00050/AM21/	Lic.No/Date:0510414200 18.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply is deficient. Therefore, the Committee decided to seek again from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Exact name of import items at Sl. No 2 to 4 with catalogue. 2. Sl. No. 2, 4 & 5 of the Standard Deficiency Format. The case stands deferred.			

56	Case No.:17/4/81-ALC2/2020	Party Name: DESHMUKH LEAD PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00542/AM21/	RLA File :03/94/040/00073/AM21/	Lic.No/Date:0310836251 19.05.2020	Action By: TEC-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (TEC-3) for examination of the case on 10.09.2020 followed by a reminder on 21.10.2020. However, Consultant (TEC-3) requested physical file to examine the case was. Hence, the Committee directed the section to do the needful. The case stands deferred.			

57	Case No.:18/4/81-ALC2/2020	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00543/AM21/	RLA File :24/24/040/00010/AM21/	Lic.No/Date:2410043111 19.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 29.12.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the reply of the applicant.			

	The case stands deferred.
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58	Case No.: 21/4/81-ALC2/2020	Party Name: K G METALLOYS	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00546/AM21/	RLA File :05/23/040/00024/AM21/	Lic.No/Date:0510414203 20.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 21.10.2020 followed by reminders on 24.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

59	Case No.: 26/4/81-ALC2/2020	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00551/AM21/	RLA File :05/23/040/00032/AM21/	Lic.No/Date:0510414256 27.05.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 21.10.2020 followed by reminders on 24.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

60	Case No.: 25/4/81-ALC2/2020	Party Name: TRANSCON INDUSTRIES	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00550/AM21/	RLA File :09/24/040/00111/AM21/	Lic.No/Date:0910068803 27.05.2020	Action By: Section
	Decision: The Committee considered the case as per agenda and noted that the case has been received in DGFT's Back Office Portal for examination. Therefore, the Committee directed the Section to forward the case to the concern Technical Authorities for examination & comments. The case stands deferred.			

61	Case No.: 30/4/81-ALC2/2020	Party Name: GOLDI SOLAR PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00555/AM21/	RLA File :52/21/040/00017/AM21/	Lic.No/Date:5210043404 28.05.2020	Action By: TEC-3
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 04.01.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

62	Case No.:33/4/81-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Rejected
	HQ File :01/81/050/00558/AM21/	RLA File :34/24/040/00048/AM21/	Lic.No/Date:3410046106 29.05.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per Policy Circular No. 23/2015-20 dated 15.05.2019, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 06.07.2020 followed by reminders on 04.09.2020, 21.10.2020 & 23.12.2020. Therefore, the Committee decided to reject the case under intimation to RA, Vadodara. RA concerned may take suitable consequential action accordingly.			

63	Case No.:35/4/81-ALC2/2020	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Rejected
	HQ File :01/81/050/00560/AM21/	RLA File :03/95/040/00117/AM21/	Lic.No/Date:0310836456 01.06.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per Policy Circular No. 23/2015-20 dated 15.05.2019, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 06.07.2020 followed by reminders on 04.09.2020, 21.10.2020 & 23.12.2020. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. RA concerned may take suitable consequential action accordingly.			

64	Case No.:39/4/81-ALC2/2020	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00564/AM21/	RLA File :04/24/040/00026/AM21/	Lic.No/Date:0410166794 02.06.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Net weight of total export product. 2. Exact description, generic name of import item along with catalogue. 3. Revised list of import with quantity indicating generic name along with specific name as indicated in licence. 4. Exact nature of import items namely raw material, components & consumables. 5. Percentage wastage claimed on net content basis for each of raw material and justification for the same. 6. List of consumables along with value. 7. Details of indigenous inputs with their quantity. 8. Percentage of non-volatile matter in various paints, hardner, resin and adhesive. 9. Sl. No. 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

65	Case No.:44/4/81-ALC2/2020	Party Name: RAYZON GREEN ENERGIES	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00569/AM21/	RLA File :52/24/040/00011/AM21/	Lic.No/Date:5210043415 03.06.2020	Action By: TEC-3
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 06.01.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

66	Case No.:45/4/81-ALC2/2020	Party Name: RAYZON GREEN ENERGIES	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00570/AM21/	RLA File :52/24/040/00077/AM20/	Lic.No/Date:5210043417 03.06.2020	Action By: TEC-3
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 06.01.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

67	Case No.:40/4/81-ALC2/2020	Party Name: VON ROLL (INDIA) PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00565/AM21/	RLA File :07/24/040/00056/AM21/	Lic.No/Date:0710116545 03.06.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a legible copy of application has not yet been received from the applicant and in this regard, an email was sent to the applicant on 05.01.2021. However, no information has been received yet. Hence, the Committee decided to wait for a legible copy of application to examine the case. The case stands deferred.			

68	Case No.:47/4/81-ALC2/2020	Party Name: ICON POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00572/AM21/	RLA File :05/23/040/00041/AM21/	Lic.No/Date:0510414336 05.06.2020	Action By: Applicant/MeitY
	Decision: The Committee considered the case as per agenda and noted that MeitY has directly sent a deficiency letter on 11.12.2020 to the applicant. However, no reply/comments have been received yet. Therefore, the Committee decided to remind the applicant/MeitY for furnishing the reply/comments. The case stands deferred.			

69	Case No.:46/4/81-ALC2/2020	Party Name: R R KABEL LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310836526	Action By:

	:01/81/050/00571/AM21/	:03/95/040/00875/AM20/	05.06.2020	Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.			
	The case stands deferred.			

	Case No.:50/4/81-ALC2/2020	Party Name: NAGREEKA INDCON PRODUCTS (P) LTD.	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00575/AM21/	RLA File :03/95/040/01148/AM20/	Lic.No/Date:0310836580 08.06.2020	Action By: Applicant
70	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 21.10.2020 followed by reminders on 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information.			
	The case stands deferred.			

	Case No.:49/4/81-ALC2/2020	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00574/AM21/	RLA File :02/24/040/00018/AM21/	Lic.No/Date:0210209908 08.06.2020	Action By: Applicant
71	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.			
	The case stands deferred.			

	Case No.:52/4/81-ALC2/2020	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00577/AM21/	RLA File :34/24/040/00055/AM21/	Lic.No/Date:3410046133 09.06.2020	Action By: Applicant
72	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.			
	The case stands deferred.			

	Case No.:53/4/81-ALC2/2020	Party Name: R R KABEL LIMITED	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
73	HQ File :01/81/050/00578/AM21/	RLA File :03/95/040/00099/AM21/	Lic.No/Date:0310836620 10.06.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1):

1. Exact name & specification and Catalogue of import item at Sl. No. 2.

The case stands deferred.

Case No.:54/4/81-ALC2/2020	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Deferred
HQ File :01/81/050/00579/AM21/	RLA File :04/24/040/00037/AM21/	Lic.No/Date:0410166814 10.06.2020	Action By: Applicant

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3):

- 74
1. Generic name of import items wherever not given.
 2. Specific use of each item of import in export product.
 3. Part No. of components wherever not given.
 4. To provide clarification for, why 18 import items are shown for export product at Sl. No. 1 and 17 for export product at Sl. No. 2 in application, but in Appendix 4E, 2 items in each export product are shown as indigenous.
 5. Sl. No. 11 of the Standard Deficiency Format.

The case stands deferred.

Case No.:2/7/81-ALC2/2020	Party Name: ELECTROLEAD PUNE PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Rejected
HQ File :01/81/050/00658/AM21/	RLA File :31/83/040/00029/AM21/	Lic.No/Date:3110067796 28.07.2020	

- 75
- Decision:** The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 04.09.2020 followed by reminders on 21.10.2020 & 23.12.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, Pune.

RA concerned may take suitable consequential action accordingly.

Case No.:3/7/81-ALC2/2020	Party Name: ELECTROLEAD PUNE PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2020 30.12.2020	Status: Rejected
HQ File :01/81/050/00659/AM21/	RLA File :31/83/040/00028/AM21/	Lic.No/Date:3110067797 28.07.2020	

- 76
- Decision:** The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 04.09.2020 followed by reminders on 21.10.2020 & 23.12.2020. Therefore, the Committee decided to **reject** the case under intimation to RA, Pune.

RA concerned may take suitable consequential action accordingly.

77	Case No.:1/7/81-ALC2/2020	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00657/AM21/	RLA File :05/23/040/00088/AM21/	Lic.No/Date:0510414751 28.07.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

Case No.:4/7/81-ALC2/2020	Party Name: AB CASTINGS	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Approved
HQ File :01/81/050/00660/AM21/	RLA File :50/24/040/00007/AM21/	Lic.No/Date:5010002699 29.07.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 06.01.2021 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73259920	High Speed Alloy Steel Castings of Grade (M2)	45000 Kgs	72042900	High Speed (M2 Grade) Alloy Steel Scrap	1.06 Kgs/Kg content in the export product

Note:

- The description of export item may be amended as “High Speed Alloy Steel Castings of Grade (M2)”.
- The description of import item may be amended as “High Speed (M2 Grade) Alloy Steel Scrap”.

RA concerned may take suitable consequential action accordingly.

79	Case No.:13/7/81-ALC2/2020	Party Name: ASEEM TECHNOLOGIES (P) LTD.	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00669/AM21/	RLA File :56/24/040/00013/AM21/	Lic.No/Date:5610005913 30.07.2020	Action By: Section
	Decision: The Committee considered the case as per the agenda and decided to refer the case to MSME for examination & comments as per advice of the representative of MeitY. The case stands deferred.			

80	Case No.:7/7/81-ALC2/2020	Party Name: MUNDRA SOLAR PV LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0810148262	Action By:

	:01/81/050/00663/AM21/	:08/24/040/00119/AM21/	30.07.2020	TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 29.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.			
	The case stands deferred.			

	Case No.: 6/7/81-ALC2/2020	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00662/AM21/	RLA File :05/24/040/00208/AM21/	Lic.No/Date:0510414780 30.07.2020	Action By: Applicant
81	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 22.10.2020 followed by reminders on 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information.			
	The case stands deferred.			

	Case No.: 8/7/81-ALC2/2020	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Approved
	HQ File :01/81/050/00664/AM21/	RLA File :04/24/040/00052/AM21/	Lic.No/Date:0410166928 30.07.2020	
82	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 27.12.2020 as under:			
	1. The words “46.28 Kg/Unit” may be added in the description of the export items at Sl. No. 1 & 5. 2. The words “73.67 Kg/Unit” may be added in the description of the export items at Sl. No. 2 & 3. 3. The words “29.67 Kg/Unit” may be added in the description of the export items at Sl. No. 4. 4. Quantity of import items may be allowed as per GN-4.			
	RA concerned may take suitable consequential action accordingly.			

	Case No.: 9/7/81-ALC2/2020	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00665/AM21/	RLA File :04/24/040/00053/AM21/	Lic.No/Date:0410166929 30.07.2020	Action By: Applicant
83	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3):			
	1. Generic name of import items wherever not given. 2. Specific use of each item of import in export product. 3. Part No. of components wherever not given. 4. Sl. No. 9 of the Standard Deficiency Format. 5. Copy of Advance Authorization.			

	The case stands deferred.
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	Case No.:12/7/81-ALC2/2020	Party Name: R T JAIN AND COMPANY	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00668/AM21/	RLA File :03/95/040/00261/AM21/	Lic.No/Date:0310837519 31.07.2020	Action By: Applicant
84	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 23.12.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:17/7/81-ALC2/2020	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00673/AM21/	RLA File :09/24/040/00233/AM21/	Lic.No/Date:0910069014 03.08.2020	Action By: Applicant
85	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): - Sl. No. 4, 5 & 9 of the Standard Deficiency Format. - Justification for use of Al Sheet as conductor in place of rod. - Break-up of export product 13 in Al wound & Cu wound transformers & their inputs. - Copy of Advance Authorization. The case stands deferred.			

	Case No.:18/7/81-ALC2/2020	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00674/AM21/	RLA File :09/24/040/00232/AM21/	Lic.No/Date:0910069015 03.08.2020	Action By: Applicant
86	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): - Sl. No. 4, 5 & 9 of the Standard Deficiency Format. - Use of import items at Sl. No. 4, 5 & 11 in export product. - Copy of Advance Authorization. The case stands deferred.			

	Case No.:15/7/81-ALC2/2020	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Approved
	HQ File :01/81/050/00671/AM21/	RLA File :05/24/040/00215/AM21/	Lic.No/Date:0510414832 07.08.2020	
87	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms on repeat basis as approved for AA No. 0510403709 dated 17.08.2017 in M. No. 06/81 dated			

01.11.2018 as per written comments given by Consultant (TEC-3) via email dated 27.12.2021 as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74091100	Copper strips / Plated Copper Strips , Grade : C10200/ C151 Thickness : 0.20mm to 3.00mm Width: upto 200mm	1.01Kgs/Kg content in the export product
2	74099000	Copper Alloy resistance strips/wire, Grade: F-12/ F-10/ F-14 /Alloy 38/Alloy 47 or Nickel Chromium Alloy resistance Strips /wire, Grade: Nikrothal NLX ITC-75062000)	1.01Kgs/Kg content in the export product
3	74091100	Copper strips / Plated Copper Strips , Grade : C10200/ C151 Thickness : 0.20mm to 3.00mm Width: upto 200mm	1.01Kgs/Kg content in the export product
4	74099000	Copper Alloy resistance strips/wire, Grade: F-12/ F-10/F-14/ Alloy 38/Alloy 47 or Nickel Chromium Alloy resistance Strips /wire, Grade: Nikrothal NLX ITC-75062000)	1.01Kgs/Kg content in the export product
5	74091100	Copper strips / Plated Copper Strips , Grade : C10200/ C151 Thickness : 0.20mm to 3.00mm Width: upto 200mm	1.01Kgs/Kg content in the export product
6	74099000	Copper Alloy resistance strips/wire, Grade: F-12/ F-10/F-14/ Alloy 38/Alloy 47 or Nickel Chromium Alloy resistance Strips/ wire, Grade: Nikrothal NLX ITC-75062000)	1.01Kgs/Kg content in the export product

Note: Grade & composition of alloy to match in import & export items.

RA concerned may take suitable consequential action accordingly.

88	Case No.: 20/7/81-ALC2/2020	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00676/AM21/	RLA File :11/24/040/00002/AM21/	Lic.No/Date:1110028728 10.08.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): - Sl. No. 1 & 15 of the Standard Deficiency Format. - Sl. No. 11 & 11(a) of the Standard Deficiency Format for import item at Sl. No. 1 for rotor of motor. - Width of import item at Sl. No. 1. - Copy of Advance Authorization. The case stands deferred.			

89	Case No.: 19/7/81-ALC2/2020	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Approved
	HQ File :01/81/050/00675/AM21/	RLA File :04/24/040/00055/AM21/	Lic.No/Date:0410166948 10.08.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by DPIIT vide U. O. No.: P-47011/119/2019-TSW dated 06.01.2021. (copy enclosed)			

RA concerned may take suitable consequential action accordingly.

90	Case No.: 23/7/81-ALC2/2020	Party Name: AMPCO METAL INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Rejected
	HQ File :01/81/050/00679/AM21/	RLA File :31/83/040/00039/AM21/	Lic.No/Date:3110067815 11.08.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per Policy Circular No. 23/2015-20 dated 15.05.2019 , the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 04.09.2020 followed by reminders on 22.10.2020 & 23.12.2020. Therefore, the Committee decided to reject the case under intimation to RA, Pune. RA concerned may take suitable consequential action accordingly.			

91

Case No.:22/7/81-ALC2/2020		Party Name: NAVITAS GREEN SOLUTIONS PVT. LTD.		Meet No/Date:13/81-ALC2/2020 30.12.2020		Status: Approved	
HQ File :01/81/050/00678/AM21/		RLA File :52/21/040/00063/AM21/		Lic.No/Date:5210043486 11.08.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 27.12.2020 as under:							
ITCHS Code		Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85414012		Solar PV Module 325 WP	1595 Number	1	85414011	Poly Solar Cells 5BB 157MM x157MM A	As per GN-4
				2	70071900	Solar Tempered ARC Glass 3.2 mm-1955X985 mm (3072 SQM)	As per GN-4
Note: 1. Export item shall contain 72 imported cells per module. 2. Imported cells will be same as used in export item.							
RA concerned may take suitable consequential action accordingly.							

92	Case No.: 31/7/81-ALC2/2020	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00687/AM21/	RLA File :07/24/040/00136/AM21/	Lic.No/Date:0710116878 13.08.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Sl. No. 2, 3, 5, 11 & 15 of the Standard Deficiency Format. The case stands deferred.			

93	Case No.:32/7/81-ALC2/2020	Party Name: LASER POWER & INFRA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00688/AM21/	RLA File :02/24/040/00057/AM21/	Lic.No/Date:0210210037 13.08.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/131/2019-TSW dated 27.11.2020: 1. Detailed calculations for the requirements of each raw material, export product-wise supported by cross sectional diagram of the cable/buyers data sheet. 2. Material balancing viz. net content of each imported and indigenous inputs, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.			

94	Case No.:35/7/81-ALC2/2020	Party Name: KALPATARU POWER TRANSMISSION LTD.	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00691/AM21/	RLA File :08/24/040/00128/AM21/	Lic.No/Date:0810148343 17.08.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Sl. No. 5 & 11 of the Standard Deficiency Format. 2. Galvanizing is shown as process but requirement of Zn is not shown in indigenous inputs. 3. Copy of export order. The case stands deferred.			

95	Case No.:36/7/81-ALC2/2020	Party Name: JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00692/AM21/	RLA File :32/24/040/00036/AM21/	Lic.No/Date:3210079645 18.08.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 22.10.2020 followed by reminders on 22.12.2020. However, no reply has been received yet. Therefore, the Committee decided to grant last opportunity to the applicant for furnishing the requisite information. The case stands deferred.			

96	Case No.:37/7/81-ALC2/2020	Party Name: PRIYANKA INDIA PVT.LTD.	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Approved
	HQ File :01/81/050/00693/AM21/	RLA File :05/24/040/00238/AM21/	Lic.No/Date:0510414929 18.08.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report dated 21.02.2020, as adopted by the Committee in the Meeting No.			

24/81 dated 18.03.2020, as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	Table, Kitchen & other household articles made From Magnetic Stainless Steel Circle GRADE 430	150000 Kgs	72199090	Magnetic Stainless Steel Circle GRADE 430	1.10 Kgs/Kg content in the export product

Note:

1. Grade of steel to match in import & export.
2. Thickness of sheet/circle should be between 0.1 mm to 1 mm.
3. Export product should be of circular/oval shape only.

RA concerned may take suitable consequential action accordingly.

Case No.: 38/7/81-ALC2/2020	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Approved
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HQ File :01/81/050/00694/AM21/	RLA File :04/24/040/00074/AM21/	Lic.No/Date:0410166964 18.08.2020	
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97 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 27.12.2020 as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	8mm Continuous Cast Copper Rod	1.01 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

Case No.: 39/7/81-ALC2/2020	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Withdrawn
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HQ File :01/81/050/00695/AM21/	RLA File :03/95/040/00289/AM21/	Lic.No/Date:0310837758 19.08.2020	
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98 **Decision:** The Committee considered the case as per agenda and noted that the case is already approved in Meeting No. 10/81 dated 10.11.2020. Therefore, the committee decided to withdraw the case from the agenda.

Case is withdrawn.

Case No.: 43/7/81-ALC2/2020	Party Name: MUNDRA SOLAR PV LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
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HQ File :01/81/050/00699/AM21/	RLA File :08/24/040/00139/AM21/	Lic.No/Date:0810148374 20.08.2020	Action By: Applicant
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99 **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3):

1. Calculation of requirement of each input with justification.

	2. Use of each raw material.			
	The case stands deferred.			

100	Case No.:1/10/81-ALC2/2020	Party Name: NICO EXTRUSIONS LTD.	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00781/AM21/	RLA File :03/95/040/01229/AM20/	Lic.No/Date:0310838703 05.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 28.10.2020. However, the applicant via email dated 28.10.2020 has informed that they have made some calculation error in the application and hence, applied for amendment with revised figures to RA, Mumbai. Once it is done, they will send the complete set of corrected copy of application to examine the case. Therefore, the Committee decided to wait for the complete set of application.			
	The case stands deferred.			

101	Case No.:4/10/81-ALC2/2020	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00784/AM21/	RLA File :02/24/040/00089/AM21/	Lic.No/Date:0210210142 06.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME:			
	1. Percentage of lead in export (lead alloy) and import supported by Certificate of Analysis.			
	The case stands deferred.			

102	Case No.:2/10/81-ALC2/2020	Party Name: HINDALCO INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00782/AM21/	RLA File :02/24/040/00086/AM21/	Lic.No/Date:0210210143 06.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 28.10.2020 followed by a reminder on 05.01.2021. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.			
	The case stands deferred.			

103	Case No.:3/10/81-ALC2/2020	Party Name: PRECISION METALS	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00783/AM21/	RLA File :03/95/040/00411/AM21/	Lic.No/Date:0310838730 06.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (SKB):			

	1. Why the description of item of export and import is same? What is the difference between the two? 2. Chemical analysis report of imported Alloy Steel Bars. 3. Separate Quantity of each diameter of imported Alloy Steel Bars, which are to be exported after processing. 4. Surface finish of Alloy Steel bars to be imported and exported. 5. Coloured Photographs of Alloy Steel Bars to be imported and exported. 6. Detail Technical note on manufacturing process including the relevant flow sheet. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of export item to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification supported by documentary evidence. The case stands deferred.
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	Case No.:5/10/81-ALC2/2020	Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00785/AM21/	RLA File :07/24/040/00180/AM21/	Lic.No/Date:0710117109 07.10.2020	Action By: Applicant
104	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 28.10.2020 followed by a reminder on 22.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.			
	The case stands deferred.			

	Case No.:9/10/81-ALC2/2020	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00789/AM21/	RLA File :13/24/040/00037/AM21/	Lic.No/Date:1310049701 08.10.2020	Action By: Applicant
105	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/93/2019-TSW dated 30.12.2020:			
	1. Detailed calculations for the requirements of each raw material, export product-wise supported by cross sectional diagram of the cable/buyers data sheet. 2. Details of other materials, indigenous or imported, required in the manufacturing of the cables. 3. Net weight per KM of each cable including the weight of indigenous inputs. 4. Material balancing viz. net content of each imported and indigenous inputs per KM of export product. 5. Wastage claimed on each import item, if any.			
	The case stands deferred.			

106	Case No.:8/10/81-ALC2/2020	Party Name: HI TECH STAINLESS WORLD	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
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	HQ File :01/81/050/00788/AM21/	RLA File :03/94/040/00499/AM21/	Lic.No/Date:0310838793 08.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 28.10.2020 followed by a reminder on 22.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:6/10/81-ALC2/2020	Party Name: UKB ELECTRONICS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00786/AM21/	RLA File :05/24/040/00337/AM21/	Lic.No/Date:0510415441 08.10.2020	Action By: Applicant
107	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 29.10.2020 followed by a reminder on 22.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:10/10/81-ALC2/2020	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00790/AM21/	RLA File :07/24/040/00196/AM21/	Lic.No/Date:0710117132 14.10.2020	Action By: Applicant
108	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 29.10.2020 followed by a reminder on 22.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:13/10/81-ALC2/2020	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00793/AM21/	RLA File :09/24/040/00395/AM21/	Lic.No/Date:0910069333 15.10.2020	Action By: TEC-3
109	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (TEC-3) on 05.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for examination & comments. The case stands deferred.			

110	Case No.:11/10/81-ALC2/2020	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:13/81-ALC2/2020	Status: Deferred
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			30.12.2020	
	HQ File :01/81/050/00791/AM21/	RLA File :52/24/040/00055/AM21/	Lic.No/Date:5210043564 15.10.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 29.10.2020 followed by a reminder on 22.12.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.			
	The case stands deferred.			

111

Case No.:14/10/81-ALC2/2020	Party Name: HONYLITE PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Approved		
HQ File :01/81/050/00794/AM21/	RLA File :05/23/040/00234/AM21/	Lic.No/Date:0510415519 16.10.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME via email dated 06.01.2021 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73083000	Stainless Steel Honeycomb Module	5200 Kgs	73262090	Honeycomb Core Conforming To 304/304L/ Or 316/316L	As per GN-4
Note: The applicant should import relevant items only.					
RA concerned may take suitable consequential action accordingly.					

112	Case No.:8/13/81-ALC2/2020	Party Name: PRUDENT STAINLESS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00869/AM21/	RLA File :52/24/040/00068/AM21/	Lic.No/Date:5210043600 17.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.01.2021. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.			
	The case stands deferred.			

113	Case No.:6/13/81-ALC2/2020	Party Name: VIPRA IMPEX	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00867/AM21/	RLA File :52/24/040/00062/AM21/	Lic.No/Date:5210043602 17.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.01.2021. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.			

	The case stands deferred.
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114	Case No.: 7/13/81-ALC2/2020	Party Name: VIPRA IMPEX	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00868/AM21/	RLA File :52/24/040/00063/AM21/	Lic.No/Date:5210043603 17.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.01.2021. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. The case stands deferred.			

115	Case No.: 5/13/81-ALC2/2020	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00866/AM21/	RLA File :05/23/040/00292/AM21/	Lic.No/Date:0510415943 19.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.01.2021. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. The case stands deferred.			

116	Case No.: 9/13/81-ALC2/2020	Party Name: PRUDENT STAINLESS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00870/AM21/	RLA File :52/24/040/00069/AM21/	Lic.No/Date:5210043604 19.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.01.2021. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. The case stands deferred.			

117	Case No.: 1/13/81-ALC2/2020	Party Name: HINDALCO INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00862/AM21/	RLA File :02/24/040/00112/AM21/	Lic.No/Date:0210210240 20.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.01.2021. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. The case stands deferred.			

118	Case No.:3/13/81-ALC2/2020	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00864/AM21/	RLA File :04/24/040/00136/AM21/	Lic.No/Date:0410167329 23.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.01.2021. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. The case stands deferred.			

119	Case No.:4/13/81-ALC2/2020	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00865/AM21/	RLA File :04/24/040/00145/AM21/	Lic.No/Date:0410167328 23.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.01.2021. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. The case stands deferred.			

120	Case No.:10/13/81-ALC2/2020	Party Name: ADVENT METAL PROFILE PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2020 30.12.2020	Status: Deferred
	HQ File :01/81/050/00871/AM21/	RLA File :56/24/040/00036/AM21/	Lic.No/Date:5610005995 25.11.2020	Action By: Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.01.2021. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. The case stands deferred.			

12 1	Case No.:2/13/81-ALC2/2020		Party Name: METAL CARE ALLOYS PRIVATE LIMITED		Meet No/Date:13/81-ALC2/2020 30.12.2020		Status: Approved	
	HQ File :01/81/050/00863/AM21/		RLA File :03/95/040/00548/AM21/		Lic.No/Date:0310839723 25.11.2020			
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 06.01.2021 given by Consultant (SKB) and as discussed in the meeting as under:							
	ITCHS Code		Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	
	74031300		Copper Billets/ Ingots	100000 Kgs	74040012	Copper Wire Scrap As Per ISRI Code Druid Cable	1.03Kgs/Kg of copper content in the export/import product	

Note:

- 1. The export item should be of minimum 99.00% purity.**
- 2. The import item should contain 40-50% Copper.**

RA concerned may take suitable consequential action accordingly.

Minutes of Offline Cases

Sl. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Remarks
R1	(E-24954) ALSTOM PROJECTS INDIA LIMITED 0310683926 dated 29.02.2012	01/81/050/00 515/AM12 03/94/040/01 033/AM12	The Case was rejected in M. No. 18 dt. 04.12.2012 due to non-submission of reply. The applicants vide letter dated 09.02.2016 furnished reply with a requested to fix the ad-hoc norms. The applicant had also furnished reply dated 21.02.2019 to DHI of deficiency letter dated 23.10.2017 which was forwarded to DHI on 31.05.2019. DHI was reminded on 14.08.2019 & 03.10.2019 to expedite the comments. As per NC decision of M. No. 13/81 dt. 03.10.2019, a letter was sent to the applicant on 28.10.2019 followed by reminder dated 23.12.2019 requesting to submit the complete set of application. The applicant submitted the copy of application vide email dated 04.06.2020 which was referred to DHI on the same day. As per decision of M. No. 04/81 dt. 09.07.2020, D/L was sent to the applicant on 27.08.2020. The case was considered in M. No. 07/81 dated 08.09.2020. As per NC decision, reminder was sent to the applicant on 22.10.2020. The applicant's reply was sent to DHI on 16.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 and decided to wait for the comments. A reminder was issued to DHI on 21.12.2020.	The Committee noted that DHI via email dated 29.12.2020 informed that the applicant's reply is deficient. Therefore, the Committee decided to seek again from the applicant to furnish the following information: 1. Complete application along with ANF-4A with all relevant enclosures. 2. Sl. No. 11 of the SDF. 3. The calculation of the requirement of raw material should be supported by dimensional Engineering drawing with relevant dimensions highlighted.	Deferred
R2	(E-24956) BC INSTRUMENTS INDIA PRIVATE LIMITED	KASEZ/100 %EOU/II/46/ 2003- 04/Vol.I-941	The applicant requested for fixation of wastage norms in respect of machined components under 100% EOU. The applicant's representation was referred to DPIIT on 23.05.2018. The complete set of application was again sent to DPIIT on 01.11.2019 for examination of the case. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to seek from the applicant to furnish some information as per advice of representative of DPIIT. As per NC decision, a deficiency letter was sent to the applicant on 28.01.2020. However, no reply has been received yet. Information received from the applicant vide email dated 17.06.2020 has been forwarded to DPIIT for comments on 27.06.2020. As per decision of M. No. 04/81 dt. 09.07.2020, D/L was sent to the applicant on 01.09.2020. The case was considered in M. No. 07/81 dated 08.09.2020. As per NC decision, reminder was sent to the applicant on 22.10.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to remind the applicant for furnishing the requisite information. The applicant's reply dt.	The Committee decided to remind DPIIT for expediting the comments.	Deferred

			11.12.2020 was sent to DPIIT on 14.12.2020. However, no comments have been received yet.		
R3	(E_23203) Vedanta Limited (Formerly M/S. Sterlite Industries (India) Limited 3510030450 dated 03.06.2010	01/81/050/00 055/AM11/D ES.II 35/24/040/00 046/AM10/	The case was rejected in M. No. 26/81-ALC2/2010 dated 28.09.2010 as per written comments of M/o Mines vide OM No. 4/(16)/2010-Metal-III/L dated 17.09.2010. The applicant's representation received on 14.02.2019 with a request to fix the ad-hoc norms. The case was decided to examine on file along with written comments of MSME in M. No. 23/81 dated 28.01.2014. As per NC decision, an email was again sent to the applicant on 30.01.2020 to attend personal hearing on 19.02.2020. The Committee considered the case in M. No. 22 dated 19.2.2020 and heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish following information as per advice of Consultant (TEC-3): Material Balance sheet. 1. Manufacturing processes with stage-wise wastage of all three materials. 2. Composition of raw materials. Information received from the applicant vide email dated 02.04.2020 was referred to Consultant TEC-3 on 07.04.2020 and 27.06.2020. As per decision of M. No. 04/81 dt. 09.07.2020, the main file was referred to Consultant (TEC-3) on 01.09.2020. The case was considered in M. No. 07 dated 08.09.2020 and decided to send hard copy of the applicant's reply to Consultant (TEC-3). The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and the Committee noted that the hard copy of the applicant's reply has not yet been sent to Consultant (TEC-3) as decided in the M. No. 07/81 dated 08.09.2020. Therefore, the Committee decided to send the same to Consultant (TEC-3) immediately. The hard copy of applicant's reply dt. 03.07.2020 was sent to Consultant (TEC-3) on 22.12.2020.	The Committee considered the case as per the agenda and Consultant (TEC-3) informed vide comments dated 29.12.2020 that the applicant has given composition of imported material i.e. Cu Concentrate, which contain gold & silver in ppm. Export product is Copper Anode, which again contain gold & silver in ppm. Gold & silver are neither being imported indendently nor being exported, as such, after refining. In view of above wastage of these items cannot be ascertained. Earlier also, Department of Mines had rejected the proposal. Therefore, the Committee decided to reject the applicant's request of fixation of ad-hoc norms. RA concerned may take suitable consequential action accordingly.	Rejected
R4	(E-23204) CROMPTON GREAVES LIMITED 0310444382 dated 26.09.2007	01/81/050/00 624/AM08 03/94/040/00 634/AM08	The case was rejected in M. No. 24/81 dated 14.09.2010 due to non-submission of reply. The applicant vide letters dated 27.12.2016, 05.06.2017 and 01.07.2017 had requested to ratify the norms. The representation dated 01.07.2017 was forwarded to DHI on 06.07.2017 for examination of the case. In M. No. 04/81-Pt.II dated 03.10.2018, the Committee noted that DHI vide U.O. No. 3/82/2018 dated 13.03.2018 had offered the written comments and recommended the norms on repeat with AA No. 0310343657 dated 19.08.2005. The Case was referred to	The Committee decided to wait for the requisite information.	Deferred

			Consultant (TEC-3) on 25.09.2019 & 01.11.2019. Consultant (TEC-3) on 04.11.2019 stated that input norms export of refurbished items cannot be worked out as details of parts which need repair/replacement is not known and scrap value of old parts cannot be ascertained. In M. No. 19/81 dt. 26.12.2019, it was decided to call the applicant on personal hearing. As per NC decision, an email was sent to the applicant on 30.01.2020 to attend personal hearing on 19.02.2020. Nobody appeared for PH in M. No. 22/81 dated 19.2.2020. The applicant via email dated 07.07.2020 informed that they will attend PH on 9th July 2.30pm. The case was considered in M. No. 04/81 dt. 09.07.2020, The Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of Consultant (TEC-3), the Committee directed the representatives to furnish information in tabular form. As per NC decision, D/L was sent to the applicant on 27.08.2020. The case was considered in M. No. 07/81 dated 08.09.2020. As per decision, the applicant's reply dt. 09.09.2020 was referred to Consultant (TEC-3) on 11.09.2020 & 22.10.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, Consultant (TEC-3) informed that the applicant has not provided requisite information against the deficiency letter but has requested to approve the on repeat basis of a case in 2005. The Committee discussed the issue and decided to remind the applicant to furnish the requisite information as sought vide email dated 27.08.2020. As per NC decision, a reminder was sent to the applicant on 29.12.2020. However, no reply has been received yet.		
R5	(E-23205) TEXMACO RAIL & ENGINEERING LIMITED 0210196856 dated 26.11.2013	01/81/050/00125/AM15 02/24/040/00138/AM14	The Case was rejected in M. No.15 dt. 03.11.2015 due to non submission of reply of DHI deficiency letter dated 14.08.2015. The applicant vide letter dated 27.01.2016 had requested the RA, Kolkata for amendment of AA. The copy of licence amendment sheet dated 25.05.2016 along with representation was forwarded to DHI for examination. DHI on 04.11.2016 advised to consult with DPIIT or ratify under SION C-1647. The case was referred to DPIIT on 21.08.2017. The Committee in M. No. 4 /81-Pt.II dated 03.10.2018 decided to call the applicant for personal hearing. The PH letter was sent to the applicant on 23.09.2019 to appear before NC in M. No.13/81 dated 03.10.2019 (actually held on 04.10.2019), as per NC decision, another dated of personal hearing was granted. A letter was sent to the applicant on 31.10.2019 to attend personal hearing on 13.11.2019. In M. No. 16/81 dt.	The Committee decided to wait for the comments.	Deferred

			13.11.2019, the Committee heard the applicant's representative during personal hearing and noted that authorisation was amended after its issuance. However, the representatives could not explain the present details of export and import items. Therefore, the Committee directed to the representative to submit some information. As per NC decision, D/L was issued to the applicant on 12.12.2019 followed by a reminder on 27.01.2020. Information received from the applicant vide email dated 03.04.2020 has been referred to DPIIT on 01.06.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to seek from the applicant to furnish the following information as per comments of DPIIT vide U. No. No. P-47011/116/2020-TSW dated 07.09.2020: 1. Copy of AA along with all the amendment sheets. 2. Final list of import & export items after incorporating all amendments. 3. Information at Sl. No. 3, 4, 5 & 11 of Deficiency Format, export product-wise. The applicant's reply dt. 14.09.2020 was sent to DPIIT on 28.10.2020. The main file of the case was also sent to DPIIT on 11.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to DPIIT on 22.12.2020. However, no comments have been received yet.		
R6	NATIONAL STEEL AND AGRO INDUSTRIES LIMITED 5610005277 dated 18.12.2017	01/81/050/00146/AM19/56/24/040/0031/AM18/	This case was rejected in M. No. 12/81 dated 13.02.2019 due to non-submission of reply to deficiency letter dated 04.10.2018 raised by MoS. The applicant vide letter dated 14.05.2019 enclosed a copy of their earlier reply dated 17.07.2018 stating that they had already replied on 17.07.2018 and requested to ratify the norms. As per decision of M. No. 13/81 dated 04.10.2019, the case was referred to Consultant (TEC-3) on 01.11.2019 as comments from MoS were not coming. In M. No. 16/81 dt. 13.11.2019, the Committee noted the comments furnished by MoS vide U.O. No. 2(17)/2019-TD dated 08.11.2019 as well as comments of Consultant (TEC-3) and decided to seek from the applicant the following information: (i) Stage wise wastage of import item No. 1. (ii) Justification for import item 6 i.e. GP sheet for packing when one of the export product is also GP sheet. As per NC decision, D/L was sent to the applicant on 12.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

			decided to ask from MoS and the party to clarify both the points. A reminder was also sent to the applicant on 27.01.2020. As per NC decision taken in Meeting No. 22 dated 19.2.2020, reminder was sent to the applicant on 01.04.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 & 07/81 dated 08.09.2020 and decided to grant last opportunity to the applicant to furnish the requisite information. As per NC decision, final D/L reminder was sent to applicant on 26.08.2020. The applicant's reply dt. 19.09.2020 was sent to Consultant (TEC-3) & MoS on 13.10.2020 & 05.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and Consultant (TEC-3) informed that the applicant's reply dated 19.09.2020 is deficient. Therefore, the Committee decided to seek again from the applicant to furnish the following information: 1. To provide Stage-wise wastages supported with calculations like width of imported coil, trimming details at each stage etc. 2. Regarding import item at Sl. No. 2, to provide justification why GP sheet is necessary for packing. As per NC decision, D/L was sent to the applicant on 22.12.2020. However, no reply has been received yet.		
R7	(E-23371) SHIVALIK BIMETAL CONTROLS LTD. 0510399656 dated 08.09.2016	01/81/050/00 397/AM17/ 05/24/040/00 287/AM17/	The case was ratified in M. No. 13/81 dated 19.09.2017 as per DIPP comments vide U. O. No.12/68/2017-TSW/45 dated 19.09.2017. The applicant vide letter dated 25.01.2018 had requested for revision of ratified norms. As per NC decision, a letter was again sent to the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for further examination. As per NC decision, the case was referred to DPIIT on 31.01.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and the Committee noted the written comments of DPIIT given vide U.O. No. P-470111/80/2019-TSW dated 26.5.2020. The Committee also noted the applicant had applied two import items whereas DPIIT had allowed import item No. 1 only. No comment was given in r/o import item No. 2. Hence, the Committee decided to refer back the matter again to DPIIT for re-examination. The Committee also noted that the applicant has demanded significantly higher wastage than that recommended by DPIIT. Hence, it was also decided to ask the applicant to justify wastages as demanded. As per NC decision, D/L was sent	The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U. O. No.: P-47011/80/2019-TSW dated 09.11.2020 wherein it is stated that earlier different norms were recommended as the applicant had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing process. Now, the applicant has submitted the representation against taking higher recovery from mixed/contaminated scrap supported by documentary evidence i.e. invoice for sale of scarp and therefore, norms have been recommended for revision after taking actual recovery from scrap. Since, Consultant (TEC-3) has also agreed upon the wastage recommended by	Approved

			to applicant on 27.08.2020. The applicant's reply email dated 04.09.2020 was forwarded to DPIIT on 04.09.2020 for examination of the case. The case was considered in M. No. 07/81 dated 08.09.2020, and decided to remind DPIIT for expediting the comments. Reminder issued to DPIIT on 22.10.2020 & 05.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/80/2019-TSW dated 09.11.2020. The Committee observed that similar cases of the same applicant have also been referred to Consultant (TEC-3). Hence, the Committee decided to take a view in the matter on receipt of comments from Consultant (TEC-3). The representation & comments copy was referred to Consultant (TEC-3) on 28.12.2020.	DPIIT. Therefore, the Committee decided to revise the ad-hoc norms as per comments given by DPIIT vide U. O. No.: P-47011/80/2019-TSW dated 09.11.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.	
R8	(E-24958) Shivalik Bimetal Controls Ltd. 0510398533 dated 17.05.2016	01/81/050/00 197/AM17/ 05/24/040/00 045/AM17/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat basis as approved for AA No. 0510402399 dated 01.05.2017 ratified in M. No.11/81/ALC2/2017 dated 22.08.2017. The applicant's representation received on 22.11.2018 with a request for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, a letter was sent to the applicant to attend PH on 13.11.2019. The Committee again called the applicant for personal hearing as nobody was appeared for personal hearing in M. No. 16/81 dt. 13.11.2019. As per NC decision, an email was sent to the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for further examination. As per NC decision, the case was referred to DPIIT on 12.02.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and noted the written comments of DPIIT given vide U.O. No. P-470111/80/2019-TSW dated 26.5.2020. The Committee also noted the applicant had applied two import items whereas DPIIT had allowed import item No. 1 only. No comment was given in r/o import item No. 2. Hence, the Committee decided to refer back the matter again to DPIIT for re-examination. The Committee also noted that the applicant had demanded significantly higher wastage than that recommended by DPIIT. Hence, it was also decided to ask the applicant to justify wastages as demanded. As per NC decision, D/L was sent to the applicant on 27.08.2020. The applicant's reply email dated 04.09.2020 was forwarded to DPIIT on 04.09.2020 for examination of the case. The case was considered in M. No. 07/81 dated 08.09.2020	The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U. O. No.: P-47011/80/2019-TSW dated 09.11.2020 wherein it is stated that earlier different norms were recommended as the applicant had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing process. Now, the applicant has submitted the representation against taking higher recovery from mixed/contaminated scrap supported by documentary evidence i.e. invoice for sale of scarp and therefore, norms have been recommended for revision after taking actual recovery from scrap. Since, Consultant (TEC-3) has also agreed upon the wastage recommended by DPIIT. Therefore, the Committee decided to revise the ad-hoc norms as per comments given by DPIIT vide U. O. No.: P-47011/80/2019-TSW dated 09.11.2020. (Copy enclosed) RA concerned may take suitable consequential action	Approved

			and decided to remind DPIIT for expediting the comments. Reminder issued to DPIIT on 22.10.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/80/2019-TSW dated 09.11.2020. The Committee observed that similar cases of the same applicant have also been referred to Consultant (TEC-3). Hence, the Committee decided to take a view in the matter on receipt of comments from Consultant (TEC-3). The representation & comments copy was referred to Consultant (TEC-3) on 28.12.2020.	accordingly.	
R9	(E-23465) SHIVALIK BIMETAL CONTROLS LTD. 0510405797 dated 07.03.2018	01/81/050/00 174/AM19/ 05/24/040/00 606/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018. The applicant vide letter dated 18.06.2019 had stated that the norms was ratified as per SION C-397 but the export item is different. They had, therefore, requested to review the decision and requested for personal hearing. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 31.10.2019 sent to the applicant to attend PH on 13.11.2019. In M. No. 16/81 dt. 13.11.2019, the Committee noted that nobody was appeared for personal hearing on behalf of the applicant and the Committee granted another date for personal hearing. As per NC decision, a letter was sent to the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to Consultant (TEC-3) for further examination. As per decision, the case was referred to Consultant (TEC-3) on 31.01.2020. As per NC decision taken in Meeting No. 22 dated 19.2.2020, D/L was sent on 01.04.2020. Applicant's reply dt. 01.06.2020 was sent to Consultant (TEC-3) on 01.06.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to seek from the applicant the following information: 1. Justification for wastage of 31.30% on input for slitting supported by evidence. 2. Price of disposal of scrap in last 3 years with supporting document 3. Document for CIF price of inputs. As per NC decision, D/L was sent to applicant on 27.08.2020. The applicant's reply email dated 11.09.2020 was forwarded to Consultant (TEC-3) on 11.09.2020 for examination of the case. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to wait for the comments. Reminder issued to Consultant (TEC-3) on 22.10.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and Consultant (TEC-3) informed vide email	The Committee considered the case as per the agenda and Consultant (TEC-3) informed vide email dated 07.01.2021 that earlier norms were ratified by NC as per SION C397 with 10% wastage. Now, the applicant has requested for enhancement of wastage and claimed 50% wastage due to use of wider coil of 74mm for final product size of 50.80mm for which no technical justification has been given. Also, considering the processes involved in manufacture of export product an increase in wastage already allowed is not justified. Since, the applicant vide letter dated 26.12.2020 did not give any additional technical information. Therefore, the Committee decided to reject the applicant's request for revision of ad-hoc norms as per comments given by Consultant (TEC-3). RA concerned may take suitable consequential action accordingly.	Rejected

			dated 16.11.2020 that earlier norms were ratified by NC as per SION C397 with 10% wastage. Now, the applicant has requested for enhancement of wastage 10% to 50% due to use of wider coil of 74mm for final product size of 50.80mm for which there is no technical justification has been given. After discussion, the Committee decided to ask from the applicant to furnish justification for using wider coil of 74mm for final product size of 50.80mm. As per NC decision, D/L was sent to the applicant on 23.12.2020. The applicant's reply dt. 26.12.2020 was sent to Consultant (TEC-3) via email on 28.12.2020.		
R10	JINDAL SAW LIMITED 0510410575 dated 14.05.2019	01/81/050/0068/AM20/ 05/23/040/00065/AM20/	The case was ratified in M. No. 14/81 dated 16.10.2019 as per written comments dated 21.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 10.10.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 03.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. Reminder sent to Consultant (TEC-3) vide email dated 14.04.2020 for expediting the comments. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): To provide detailed calculations of stage-wise percentage wastage claimed in the letter with supporting documents. As per NC decision, D/L was sent to the applicant on 26.08.2020. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 22.10.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 23.12.2020. The applicant's reply dt. 07.01.2021 was sent to Consultant (TEC-3) on 07.01.2021. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R11	KOTSONS P. LTD 0610038228 dated 22.09.2015	01/81/050/00326/AM16/ 06/24/040/00024/AM16/	The case was ratified in M. No. 20/81 dated 12.01.2016 as per written comments of DHI vide U. O. No. 3(214)/2015/TSW(B)/398 dated 18.12.2015. The applicant vide letter dated 27.11.2019 had requested for revision of ratified norms. As per the decision of M. No. 19/81 dt. 26.12.2019, the case was referred to DHI on 13.02.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. The case was considered in M. No. 04/81 dt. 09.07.2020 and directed the section to forward	The Committee considered the case as per agenda and noted that no reply has been received from the applicant despite many reminders. Therefore, the Committee decided to reject the applicant's request of revision of ad-hoc norms.	Rejected

			complete application with ANF4A to DHI for examination and comments. Scanned copies of complete set of applications along with all concerned/ related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 27.08.2020. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 22.10.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to the applicant on 23.12.2020. However, no reply has been received yet.		
R12	(E-23508) TRAFOMECH INDIA MAGNETIC S PVT. LTD. 0710090674 dated 11.09.2012	01/81/050/00270/AM13/ 07/24/040/00216/AM13/	Initially, the case was rejected in M. No. 21/81 dated 31.12.2013 as per written comments of DHI vide U. O. No. 3(41)/2012/TSW(B)/294 dated 06.12.2013. The case was again considered in M. No. 11/81 dated 22.08.2017 and rejected due to non-submission of reply of deficiency letter dated 13.04.2017 raised by DHI. Now, the applicant vide letter dated 01.05.2019 had furnished reply & requested for ratification of ad-hoc norms. The representation was referred to DHI via email dated 24.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to defer the case with an advice to the section to trace out the main file as main file was not available. Main file is traced out and referred to DHI on 12.02.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. The case was considered in M. No. 04/81 dt. 09.07.2020, On the request of DHI, the Committee directed the section to forward complete set of application with ANF4A to DHI for examination and comments. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 07.10.2020. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to applicant on 05.11.2020. The applicant via email dated 05.11.2020 requested for 2 days to reply. The applicant's reply vide letter dated 10.11.2020 was received. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, the Committee noted that the applicant has not given point wise reply to the deficiencies raised. Hence, the Committee decided to ask the applicant to	The Committee decided to wait for the comments.	Deferred

			furnish the same. As per decision, the complete set of application with ANF4A was referred to DHI on 04.01.2021. However, no comments have been received yet.		
R13	(E-23960) JINDAL SAW LIMITED 0510409209 dated 07.01.2019	01/81/050/00 948/AM19/ 05/23/040/00 440/AM19/	The case was ratified in M. No. 12/81 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 03.01.2020 stated that NC allowed the quantity of imported item No. 1 and 2 with 10% wastage instead of 20% wastage as per SION C797. Therefore, they requested to allow 20% wastage in respect of import item at Sl. Nos. 1 & 2. The applicant's representation was forwarded to Consultant (TEC-3) on 22.01.2020 for examination of the case. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to send physical file to Consultant (TEC-3) for examination of the case. As per decision, the main file was sent to Consultant (TEC-3) on 01.09.2020. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to seek from the applicant the following information on the advice of Consultant (TEC-3): Detailed calculation of stage-wise wastages. As per NC decision, D/L was sent to the applicant on 22.10.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to remind the applicant for furnishing the requisite information. The applicant's reply dt. 03.12.2020 was sent to Consultant (TEC-3) on 04.12.2020.	The Committee considered the case as per the agenda and comments of Consultant (TEC-3) vide email dated 07.01.2021. The Committee noted that the party was allowed wastages earlier on the basis of proper study. Therefore, there should be proper justification as to why the norms are being revised. Hence, the Committee decided to refer the matter back to Consultant (TEC-3) for reexamination.	Deferred
R14	JINDAL SAW LIMITED 0510409268 dated 09.01.2019	01/81/050/00 955/AM19/ 05/23/040/00 454/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 06.01.2020 requested for revision of ratified norms and stated that the quantity of imported item No.1 Epoxy Powder has allowed 236.219 MT instead of claimed after enhancement 306.219 MT while import item No.8, Primer SK345 has fully disallowed by the Norms Committee. The applicant's representation was forwarded to Consultant (TEC-3) on 31.01.2020 for examination of the case. The case was considered in M. No. 04/81 dt. 09.07.2020, the Committee noted that the applicant's representation has not yet been forwarded to Consultant (TEC-3) with main file as decided in Meeting No. 22/81 dated 19.2.2020. Therefore, the Committee directed the section to send the representation with main file immediately. As per decision, the main file was sent to Consultant (TEC-3) on 01.09.2020. The case was considered in M. No. 07/81 dated 08.09.2020 decided to remind Consultant (TEC-3) for expediting the	The Committee considered the case as per the agenda and Consultant (TEC-3) informed vide comments dated 29.12.2020 that the applicant vide representation dated 06.01.2020 has requested for review of norms for import items at SL. No. 7 & 8. Import item at SL. No. 7 was allowed as applied, as it was below the entitlement as per study group report. Import item at SL. No. 8 was deleted as it was not part of export. The applicant has also informed that they had taken amendment in AA for enhancing quantity of import item at SL. No.7. They have also given use of import item at SL. No. 8 in manufacture	Approved

			comments. A reminder was issued to Consultant (TEC-3) on 22.10.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to remind again Consultant (TEC-3) for expediting the comments. A reminder was issued to Consultant (TEC-3) on 23.12.2020.	of export product. After discussion, the Committee decided the following: 1. No change in import item No. 7 as the party was given quantity as applied for. Now it has revised the requirement in view of technical Committee's report rather than on the basis of its actual requirement. 2. Quantity of import item at Sl. No. 8 may be allowed as applied for i.e. CIF value restricted upto 1.2% of FoB value. Note: (i) The decision for rest of the import items as decided in Meeting No. 12/81-ALC2/2019 dated 18.09.2019 shall remain unchanged. (ii) It was decided to advise the RA not to change the quantities in the cases where the norms are being fixed or have been fixed by NC. RA concerned may take suitable consequential action accordingly.	
R15	Paloma Turning Company Private Limited, Bangalore, A 100% EOU	01/81/171/00 022/AM20/D ES2/ CSEZ Bangalore F.No.1/19/20 06- EOU:CSEZ	Paloma Turning Company Private Limited, Bangalore, a 100% EOU, vide letter dated 02.08.2016 stated that they are manufacturer and 100% exporters of customized machined components made out of bar stocks/Cut blanks/Forgings, Tubes of various metals made on CAM operated automatics, CNC Machines as per customer specification and drawings. The finished export product is manufactured out of this raw material the remnant is the scrap generated since the process involves machining of metals out of bar stocks/Cut blanks/Forgings, Tubes. Therefore, the applicant had requested to fix the SION for scrap generated. O/o MSME Development Institute, Bangalore vide letter dated 02.05.2011 had enclosed a copy of the percentage of scrap generated from Aluminium, Steel, Stainless Steel	The Committee considered the case as per the agenda and noted the written comments given by MSME vide email dated 06.01.2021. The Committee noted that the applicant is a 100% EOU. As per extent procedure, the application for fixation of SION should have been routed through concerned Development Commissioner of SEZ with relevant input-output data. However, the same has not been received yet. Hence, the Committee	Rejected

			works out from 16 to 80% as Annexure 'A'. The Committee also decided to ask CSEZ to submit complete set of documents in the present case. Email to CSEZ sent on 27.08.2020 followed by reminder on 01.09.2020. Reminders were also sent to the applicant to furnish application through CSEZ vide 27.08.2020 followed by reminders on 01.09.2020, 22.10.2020, 23.12.2020. The applicant's reply dt. 23.12.2020 was sent to MSME on 24.12.2020.	decided to reject the case.	
R16	PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED 0710064492 dated 04.05.2009	01/81/050/0026/AM10/ 07/24/040/0039/AM10/	The case was withdrawn in M. No. 44/81-ALC2/2009 dated 02.02.2010 on the ground that the case was rejected in M. No. 38/81 dated 22.12.2009 (actually held on 29.12.2009) due to non submission of reply of the deficiency letter raised by DIPP. The applicant vide letter dated 11.11.2019 furnished reply with a request to fix the ad-hoc norms and also asked for personal hearing. The applicant's representation was forwarded to DPIIT on 31.01.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. Comments of DPIIT D/L received vide email dated 23.04.2020. DPIIT D/L was sent to the applicant on 07.07.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to wait for reply of the applicant. A reminder was sent to the applicant on 27.08.2020. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to remind again the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 22.10.2020. The applicant's reply received via email dated 17.11.2020 has been forwarded to DPIIT on 17.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. Reminder issued to DPIIT on 23.12.2020. The case was referred to MSME on 06.01.2021 on the advised of DPIIT.	The Committee considered the case as per the agenda and noted the written comments given by MSME vide email dated 07.01.2021. The Committee noted the case was rejected in M. No. 38/81 dated 22.12.2009 (actually held on 29.12.2009) due to non submission of reply of the deficiency letter raised by DIPP. Subsequently, the case was placed in M. No. 44/81-ALC2/2009 dated 02.02.2010 and withdrawn. The applicant has applied for review after a lapse of approx. 10 years. It is not known whether the case has been considered by the NC in any meeting during this period. Hence, the Committee decided to seek a report from concerned RA about present status of norms fixation including any pending ECA action.	Deferred
R17	(E-23515) Synergies Castings Limited	VSEZ File No. 8/EOU-326/VSEZ/2020/312	Office of DC, VSEZ, Visakhapatnam vide letter dated 14.01.2020 had referred a copy of application dated 02.05.2017 of Synergies Castings Limited stating that the unit is a 100% EOU manufacturer and exporter of Aluminium Alloy Wheels and requested for fixation of wastage norms. The representation was forwarded to DPIIT on 31.01.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. DPIIT informed via email dated 03.06.2020 that the matter may be consulted with MSME. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to refer the case to	The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by MSME vide email dated 07.01.2021. (Copy enclosed)	Approved

			MSME for examination and comments as recommended by DPIIT. As per decision, the case was referred to MSME on 01.09.2020. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to seek from the applicant to furnish following information as per comments of MSME: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. As per NC decision, D/L was sent to the applicant on 22.10.2020. The applicant via email dated 09.11.2020 requested 15 days' time to reply. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for reply of the applicant. A Reminder was sent to the applicant on 23.12.2020. The applicant's reply dt. 05.01.2021 was sent to MSME on 05.01.2021.		
R18	(E-24961) Olectra Greentech Limited 0910067556 Dated 22.05.2019	01/81/050/0080/AM20/ 09/24/040/0056/AM20/	The case was approved in M. No. 3/81-ALC2/2020 dated 27.05.2020 as per written comments given by Consultant (TEC-1). The applicant vide letter dated 09.07.2020 requested for ratification of ad-hoc norms and stated that the import weight of chemicals under Sr. No. 3 and 4 is not as per 5% wastages, which should be 3038.740 and 663.004 Kgs instead of 1216.5 and 303.63 Kgs. The case was referred to consultant (TEC-1) for examination & comments vide email dated 05.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, Consultant (TEC-1) asked to send physical file of the case to examine the case. Therefore, the Committee decided to send the same to Consultant (TEC-1) for examination of the case. The main file was send to Consultant (TEC-1) on 31.12.2020.	The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Detailed working of raw material on the basis of Silicon rubber compound for each of export product with 5% wastage as agreed to with comparison to earlier letter dated 02.03.2020.	Deferred
R19	(E-24965) Zeeco India Pvt. Ltd. 0310819114 Dated 13.02.2018	01/81/050/00360/AM19/ 03/95/040/00891/AM18/	The case was rejected in M. No. 11/81 dated 30.01.2019, due to non-submission of reply of Consultant (TEC-3) deficiency letter dated 27.11.2018 followed by final reminder on 24.01.2019. The applicant via email dated 06.08.2020 furnished reply and requested to ratify the ad-hoc norms. The case was referred to consultant (TEC-3) for examination & comments vide email dated 29.10.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, Consultant (TEC-3) asked to send physical file of the case to examine the case. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case.	The Committee considered the case as per the agenda and noted that main file of the case is not available. Therefore, the Committee decided to defer the case with an advice to the section to forward physical file to Consultant (TEC-3) for examination.	Deferred

R20	(E-24984) Leitwind Shriram Manufacturing Private Limited 0410164757 dated 05.10.2018	01/81/050/00 472/AM19/ 04/24/040/00 148/AM19/	The case was rejected in M. No. 02/81 dated 01.05.2019, due to non-submission of reply of deficiency letter raised by Consultant (TEC-1). The applicant via email dated 04.09.2020 furnished reply and requested to ratify the ad-hoc norms. The copy of representation has been forwarded to Consultant (TEC-1) on 17.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-1) on 23.12.2020. However, no comments have been received yet.	The Committee decided to remind again Consultant (TEC-1) for expediting the comments.	Deferred
R21	(E-24986) Leitwind Shriram Manufacturing Private Limited 0410164534 dated 27.07.2018	01/81/050/00 363/AM19/ 04/24/040/00 042/AM19/	The case was rejected in M. No. 3/81 dated 15.05.2019, due to non-submission of reply of deficiency letter raised by Consultant (TEC-1). The applicant via email dated 18.08.2020 furnished a reply and requested to ratify the ad-hoc norms. The copy of representation has been forwarded to Consultant (TEC-1) on 17.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-1) on 23.12.2020. However, no comments have been received yet.	The Committee decided to remind again Consultant (TEC-1) for expediting the comments.	Deferred
R22	(E-24987) Leitwind Shriram Manufacturing Private Limited 0410165252 dated 26.02.2019	01/81/050/01 107/AM19/ 04/24/040/00 253/AM19/	The case was rejected in M. No. 01/81 dated 01.04.2020, due to non-submission of reply of DHI deficiency letters. The applicant via email dated 04.09.2020 furnished a reply and requested to ratify the ad-hoc norms. The copy of representation has been forwarded to DHI on 17.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to DHI on 23.12.2020.	The Committee considered the case as per the agenda and the representative of DHI informed that the applicant's reply dated 11.09.2020 is deficient. Therefore, the Committee decided to seek from the applicant to furnish the following information: 1. Rating of the export product. 2. Calculation supported by dimensional engineering drawing with relevant dimensions highlighted. 3. Information as per Appendix 4G. The cases stands deferred.	Deferred
R23	(E-24988) Leitwind Shriram Manufacturing Private Limited 0410165668 dated 31.05.2019	01/81/050/00 095/AM20/ 04/24/040/00 023/AM20/	The case was rejected in M. No. 23/81 dated 04.03.2020, due to non-submission of reply of DHI deficiency letters. The applicant via email dated 11.09.2020 furnished a reply and requested to ratify the ad-hoc norms. The copy of representation has been forwarded to DHI on 17.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to DHI on 23.12.2020. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by DHI as under: 1. Quantity of import items at Sl. No. 1 to 35 may be allowed as per GN-4 with accountability clause	Approved

				with no wastage on weight & number terms. Note: 1. The total weight of export item at SL. No. 1 is 274.20MT each and may be added in the description of the export item. 2. The weight of export item at SL. No. 2 is 114.00MT and may be added in the description of the export item. 3. The words “Braking System” may be suffixed with the description of the import item at SL. No. 1. 4. The word “Machined” may be suffixed with the description of the import item at SL. No. 15. RA concerned may take suitable consequential action accordingly.	
R24	(E-24989) Leitwind Shriram Manufacturing Private Limited 0410165234 dated 20.02.2019	01/81/050/01133/AM19/ 04/24/040/00254/AM19/	The case was rejected in M. No. 01/81 dated 01.04.2020, due to non-submission of reply of DHI deficiency letters. The applicant via email dated 04.09.2020 furnished a reply and requested to ratify the ad-hoc norms. The copy of representation has been forwarded to DHI on 17.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to DHI on 23.12.2020. However, no comments have been received yet.	The Committee considered the case as per the agenda and the representative of DHI informed that the applicant's reply dated 11.09.2020 is deficient. Therefore, the Committee decided to seek from the applicant to furnish the following information: 1. Rating of the export product. 2. Calculation supported by dimensional engineering drawing with relevant dimensions highlighted. 3. Information as per Appendix 4G. The cases stands deferred.	Deferred
R25	CHHAPERI A INTERNATIONAL COMPANY	01/81/050/00137/AM20/ 07/24/040/00066/AM20/	The case was approved in M. No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments given by DPIIT vide U. O. No.: P-47011/303/2019-TSW dated 13.11.2019. The applicant via email dated 02.12.2020 has	The Committee decided to wait for the comments.	Deferred

	0710115072 Dated 19.06.2019		requested for ratification of ad-hoc norms and inform that the export item width has been restricted to 300 mm but it depends on client order and machine capacity, at the current capacity and order situation kindly allow width of export item upto 360 mm and thickness of export item to be same or less than the import item thickness. The representation was referred to DPIIT on 29.12.2020. However, no comments have been received yet.		
R26	Dynamic Flow Products Pvt. Ltd. 0310830300 Dated 15.07.2019	01/81/050/00172/AM20/ 03/94/040/00248/AM20/ (E-23927)	The case was approved in Meeting No. 09/81 dated 20.10.2020 held on 27.10.2020 as per comments given by Consultant (TEC-3) via email dated 26.10.2020. The applicant via email dated 02.12.2020 requested for correction in exports item description of norms. The representation was referred to Consultant (TEC-3) on 29.12.2020.	The Committee considered the case as per agenda. Consultant (TEC-3) informed via email dated 07.01.2021 that while bifurcating export product some part of its description was missing and hence, description of export product may be amended as per the applicant's request. Therefore, the Committee decided to amend the description of export product as per comments given by Consultant (TEC-3) as under: Export item: 1. "Pup Joint and C & C Hose" is 331142 Kgs containing 260506 Kgs seamless pipes. 2. "NPST Pup joint" is 8766Kgs containing 6513Kgs seamless pipes. Note: The decision for rest of the import items as decided in Meeting No. 09/81 dated 20.10.2020 shall remain unchanged. RA concerned may take suitable consequential action accordingly.	Approved
R27	Dynamic Flow Products Pvt. Ltd. 0310827574 dated 08.03.2019	01/81/050/01145/AM19/ 03/94/040/01061/AM19/ (E-24814)	The case was approved in Meeting No. 09/81 dated 20.10.2020 held on 27.10.2020 as per comments given by Consultant (TEC-3) via email dated 26.10.2020. The applicant via email dated 02.12.2020 requested for correction in exports item description of norms and wrong gross qty of exports item. The representation was referred to Consultant (TEC-3) on 29.12.2020.	The Committee considered the case as per agenda. Consultant (TEC-3) informed via email dated 07.01.2021 that while bifurcating export product some part of its description was missing and hence, description of export product may be amended as per the applicant's request.	Approved

				Therefore, the Committee decided to amend the description of export product as per comments given by Consultant (TEC-3) as under: Export item: 1. “Pup Joint and C & C Hose” is 347251.90 Kgs containing 266468 Kgs seamless pipes. 2. “NPST Pup Joint” is 34766.20Kgs containing 26379Kgs seamless pipes. Note: The decision for rest of the import items as decided in Meeting No. 09/81 dated 20.10.2020 shall remain unchanged. RA concerned may take suitable consequential action accordingly.	
R28	Dynamic Flow Products Pvt. Ltd. 0310819096 Dated 12.02.2018	01/81/050/00106/AM19/ 03/94/040/00873/AM18/ (E-24815)	The case was approved in Meeting No. 09/81 dated 20.10.2020 held on 27.10.2020 as per comments given by Consultant (TEC-3) via email dated 26.10.2020. The applicant via email dated 02.12.2020 stated that typing mistake made by NC in "Point No. 2 of notes" of norms (i.e. old Meeting No. 23/81 dated 04.03.2020 and case No. R-56) instead of wrong meeting No. 05/81 dated 16.07.2020) requested for correction in Point No. 2. The representation was referred to Consultant (TEC-3) on 29.12.2020.	The Committee considered the case as per agenda and noted that earlier the case was approved in Meeting No. 23/81 dated 04.03.2020 as per comments of Consultant (TEC-3) and it was wrongly mentioned in note of NC decision in Meeting No. 09/81 dated 20.10.2020 held on 27.10.2020 wherein norms were revised as per comments of Consultant (TEC-3). Therefore, the Committee decided to amend the “Point No. 2 of the Note” of the decision of NC of Meeting No. 09/81 dated 20.10.2020 held on 27.10.2020 and may be read as under: 1. The decision for rest of the import items as decided in Meeting No. 23/81 dated 04.03.2020 shall remain unchanged.	Approved

				Note: Rest of the decision as decided in Meeting No. 09/81 dated 20.10.2020 held on 27.10.2020 shall remain unchanged. RA concerned may take suitable consequential action accordingly.	
R29	Tubacex Prakash India Private Limited 0310828823 dated 07.05.2019	01/81/050/00 053/AM20/ 03/95/040/00 101/AM20/	The case was approved in Meeting No. 23/81-ALC2/2019 dated 04.03.2020 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 18.06.2020 requested for re-fixation of norms and stated that the 10% wastage allowed instead of 35% for sr. no. 1 of import item, hence the applicant had applied the application exactly as per SION Norms Sr. no. C-831 for import of Sr. No. 1. In which the export & import item description are exactly same as the applied for norms fixation & wastage is given for import item sr. no. 1 is 1.35MT for 1MT of export item. Therefore, the applicant has requested to enhance the wastage of import item sr. no. 1 from 10% to 35%. The representation was referred to Consultant (TEC-3) on 29.12.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R30	BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED 0410163738 dated 28.11.2017	01/81/050/00 448/AM18/ 04/24/040/00 153/AM18/ HQ E-office Computer No.:24464	The case was rejected in M. No. 9/81-ALC2/2016 dated 20.10.2020 and held on 27.10.2020, the applicant was asked several times to furnish certain information as raised in meeting No. 08/81 dated 19.12.2018, 03/81 dated 15.05.2019, 09/81 dated 07.08.2019 & 06/81 dated 11.08.2020. The representatives of the applicant during personal hearing held through video conferencing in Meeting No. 06/81 (Originally scheduled for 11.08.2020) held on 25.08.2020 was also directed to furnish the requisite information. However, Consultant (TEC-3) informed that the applicant has not yet been furnished any specific reply against issued deficiency letters despite many reminders. Therefore, the Committee decided to reject the case under intimation to RA, Chennai. The applicant via email dated 08.12.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to Consultant (TEC-3) on 29.12.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred

R31	R. K. STEEL MANUFAC TURING COMPANY PRIVATE LIMITED 0410163442 dated 18.08.2017	01/81/050/00781/AM19/ 04/24/040/00101/AM18/ HQ E-office Computer No.: 24076	The case was rejected in M. No. 7/81 dated 08.09.2020 held on 15.09.2020 due to non submission of the copy of application from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 30.03.2020, 07.06.2020 & 24.08.2020. The applicant via email dated 14.12.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to Consultant (SKB) on 29.12.2020.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 06.01.2021 given by Consultant (SKB) as under:	Approved	
	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
	73066100	Galvanized steel square /rectangular Tubes	952.38 MT	72104900	Prime Non Alloy Galvanized Steel Coils	2.5% wastage on net content of export
Note: The applicant should import items of relevant grade and thickness.						
RA concerned may take suitable consequential action accordingly.						
R32	ECIE IMPACT PVT. LTD. 0710086493 dated 22.02.2012	01/81/050/00029/AM13/ 07/24/040/00446/AM12/	The case was rejected in M. no. 4/81 dated 17.06.2020 and held on 09.07.2020, based on the written comments given by DPIIT vide U.O. No. P-47011/87/2020 TSW dated 30.6.2020. The applicant via email dated 11.09.2020 stated that the product is customizable (different lengths and width) wastage is very less and there is only the side cutting loss. Hence wastage is negligible / nil and requested to fix the norms on net to net basis. The representation was referred to DPIIT on 29.12.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred	
R33	CG Power and Industrial Solution Limited (Formerly Crompton Greaves Limited) 0310789692 dated 26.09.2014	01/81/050/00505/AM15/ 03/94/040/00268/AM15/	The case was ratified in Meeting No. 20/81 dated 19.12.2017 as per comments of DHI vide UO No. TSWB-3/181/2014 dated 12.01.2018. The applicant vide letter dated 27.11.2020 stated that in the DHI comments, the Norms were ratified for all items from Sr. no. 1 to 29 and items no. 30 to 39 were deleted. No reason was assigned in the DHI letter dated 12.01.2018 to delete the items mentioned at 30 to 39. The party has already imported the inputs specified under sr. no. 30 to 39, used in the manufacture of the export products i.e. Transformers and the same have already been exported, hence the party has requested for review the application and allow the inputs as per Item No. 30 to 39 on net to net basis as the goods are engineering goods which are permitted in the policy on Net to Net basis. The representation was referred to Consultant (TEC-3) on 29.12.2020. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred	
R34	TUBEX INDIA 0510401449 dated 31.01.2017	01/81/050/00028/AM18/ 05/24/040/00537/AM17/	The case was rejected in M. no. 11/81 dated 22.08.2017 due to non-submission of reply of DIPP deficiency letter sent to firm on 27.06.2017 followed with reminder dated 14.08.2017. The applicant vide letter dated 25.12.2020	The Committee decided to wait for the comments.	Deferred	

			furnished a reply and requested to ratify the ad-hoc norms. The hard copy of representation was forwarded to Consultant (TEC-3) on 29.12.2020. However, no comments have been received yet.		
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The meeting ended with a vote of thanks to the Chair.

Shobhit Gupta
Dy. Director General of Foreign Trade
E-mail: nc2.dgft@nic.in
shobhit.gupta@gov.in

SDF

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product.
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
	19	Any other information:
	20	The information called for must be submitted in duplicate within 15 days from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.

01
13/81

Re: Ratification of ad-hoc norms in respect of advance authorization issued to Volex Interconnect (India) Pvt. Limited.

From : Saurabh Ranjan <ftp-iphw@meity.gov.in> Wed, Dec 02, 2020 12:16 PM
Subject : Re: Ratification of ad-hoc norms in respect of advance authorization issued to Volex Interconnect (India) Pvt. Limited. 2 attachments
To : DGFT Norms Committee 2 <nc2.dgft@nic.in>
Cc : Asha Nangia <anangia@meity.gov.in>, Sushil Kumar Jangid <sushil.jangid@meity.gov.in>

**W-21/29/2020-IPHW
Government of India
Ministry of Electronics and Information Technology
IPHW Division**

Date: 02.12.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0410160894 dated 10.08.2015 issued to M/s. Volex Interconnect (India) Pvt. Ltd.

This refers to DGFT email dated 28.08.2020 seeking comments of this Ministry on the above-mentioned application of M/s. Volex Interconnect (India) Pvt. Ltd. for export of different "Telecom Cable Assembly".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

Please find attached.

(Sd/-)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

From: "DGFT Norms Committee 2" <nc2.dgft@nic.in>
To: "Saurabh Ranjan" <ftp-iphw@meity.gov.in>, "Saurabh Ranjan" <ftp-iphw@meity.gov.in>
Sent: Friday, August 28, 2020 3:27:41 PM
Subject: Fwd: Ratification of ad-hoc norms in respect of advance authorization issued to Volex Interconnect (India) Pvt. Limited.

Sir,

Please find the soft copy of application for the AA no. 0410160894 dated 10.08.2015 of VOLEX INTERCONNECT (INDIA) PVT. LTD. The case was indexed at serial number 3 of online agenda of NC-2 meeting no. 7/81-ALC2/2020 dt. 08.09.2020. You are requested to provide the comments/ recommendations at the earliest.

Regards
Shobhit Gupta
Dy. Director General of Foreign Trade

From: "DGFT Norms Committee 2" <nc2.dgft@nic.in>
To: "ftp iphw" <ftp_iphw@meity.gov.in>
Cc: "Shobhit Gupta Dy. DGFT" <shobhit.gupta@gov.in>
Sent: Friday, August 28, 2020 11:25:28 AM

1/81

AA-Nu 0410160894

Index No 1

AA No. 0410160894 Calculation Sheet

Export Item No.	Description of Export Product	Export Qty	Unit of Measurement (UDM)	Import Item No.	Description of Items to be Imported	Quantity of Import Item required per unit of export product (Without Wastage)	Wastages claimed in %	Wastage Allowed	Quantity applied in DGFT	Quantity of Import Item required per unit of export product (With Wastage)	Unit of Measurement (UDM)	Quantity Calculated	Quantity Recommended
1	TELECOM CABLE ASSEMBLY - RMP253352/1000	981	Nm	1	OPTICAL FIBER CABLE - 605/262 4.8mm	0.08	2.00%	2.00%	87.00	0.08	M	87.00	87.00
1	TELECOM CABLE ASSEMBLY - RMP253352/1000	981	Nm	2	FURCAION TUBING	0.60	2.00%	2.00%	600.00	0.61	M	600.37	600.00
1	TELECOM CABLE ASSEMBLY - RMP253352/1000	981	Nm	3	OPTICAL FIBER CABLE - 605/262 4.8mm	1.05	2.00%	2.00%	1051.00	1.07	M	1050.65	1050.00
2	TELECOM CABLE ASSEMBLY - RMP253352/1000	9644	Nm	7	OPTICAL FIBER CABLE - 605/262 4.8mm	0.08	2.00%	2.00%	807.00	0.08	M	806.63	806.00
2	TELECOM CABLE ASSEMBLY - RMP253352/1000	9644	Nm	8	FURCAION TUBING	0.60	2.00%	2.00%	5907.00	0.61	M	5907.13	5907.00
2	TELECOM CABLE ASSEMBLY - RMP253352/1000	9644	Nm	9	OPTICAL FIBER CABLE - 605/262 4.8mm	100.05	2.00%	2.00%	984189.00	100.05	M	984179.85	984179.84
3	TELECOM CABLE ASSEMBLY - RMP253352/1000	7280	Nm	11	OPTICAL FIBER CABLE - 605/262 4.8mm	0.08	2.00%	2.00%	651.00	0.08	M	650.77	650.00
3	TELECOM CABLE ASSEMBLY - RMP253352/1000	7280	Nm	14	FURCAION TUBING	0.60	2.00%	2.00%	4361.00	0.61	M	4361.30	4361.00
3	TELECOM CABLE ASSEMBLY - RMP253352/1000	7280	Nm	15	OPTICAL FIBER CABLE - 605/262 4.8mm	10.05	2.00%	2.00%	70753.00	10.05	M	70752.78	70752.00
4	TELECOM CABLE ASSEMBLY - RMP253352/1000	1287	Nm	19	OPTICAL FIBER CABLE - 605/262 4.8mm	0.08	2.00%	2.00%	107.00	0.08	M	107.22	107.00
4	TELECOM CABLE ASSEMBLY - RMP253352/1000	1287	Nm	20	FURCAION TUBING	0.60	2.00%	2.00%	785.00	0.61	M	784.58	784.00
4	TELECOM CABLE ASSEMBLY - RMP253352/1000	1287	Nm	21	OPTICAL FIBER CABLE - 605/262 4.8mm	110.05	2.00%	2.00%	108711.00	110.05	M	108711.88	108711.00
5	TELECOM CABLE ASSEMBLY - RMP253352/1000	12416	Nm	25	OPTICAL FIBER CABLE - 605/262 4.8mm	0.08	2.00%	2.00%	1003.00	0.08	M	1002.60	1002.00
5	TELECOM CABLE ASSEMBLY - RMP253352/1000	12416	Nm	26	FURCAION TUBING	0.60	2.00%	2.00%	7853.00	0.61	M	7852.58	7852.00
5	TELECOM CABLE ASSEMBLY - RMP253352/1000	12416	Nm	27	OPTICAL FIBER CABLE - 605/262 4.8mm	7.05	2.00%	2.00%	50417.00	7.05	M	50416.86	50416.00
6	TELECOM CABLE ASSEMBLY - RMP253352/1000	996	Nm	31	OPTICAL FIBER CABLE - 605/262 4.8mm	0.08	2.00%	2.00%	81.00	0.08	M	81.30	81.00
6	TELECOM CABLE ASSEMBLY - RMP253352/1000	996	Nm	32	FURCAION TUBING	0.60	2.00%	2.00%	610.00	0.61	M	609.55	609.00
6	TELECOM CABLE ASSEMBLY - RMP253352/1000	996	Nm	33	OPTICAL FIBER CABLE - 605/262 4.8mm	200.05	2.00%	2.00%	203333.00	200.05	M	203334.80	203334.00
7	TELECOM CABLE ASSEMBLY - RMP253352/1000	8272	Nm	37	OPTICAL FIBER CABLE - 605/262 4.8mm	0.08	2.00%	2.00%	724.00	0.08	M	723.62	723.00
7	TELECOM CABLE ASSEMBLY - RMP253352/1000	8272	Nm	38	FURCAION TUBING	0.60	2.00%	2.00%	5003.00	0.61	M	5002.46	5002.00
7	TELECOM CABLE ASSEMBLY - RMP253352/1000	8272	Nm	39	OPTICAL FIBER CABLE - 605/262 4.8mm	20.05	2.00%	2.00%	16925.00	20.05	M	16915.67	16915.00
8	TELECOM CABLE ASSEMBLY - RMP253352/1000	293	Nm	41	OPTICAL FIBER CABLE - 605/262 4.8mm	0.08	2.00%	2.00%	25.00	0.08	M	24.51	24.00
8	TELECOM CABLE ASSEMBLY - RMP253352/1000	293	Nm	44	FURCAION TUBING	0.60	2.00%	2.00%	179.00	0.61	M	179.32	179.00
8	TELECOM CABLE ASSEMBLY - RMP253352/1000	293	Nm	45	OPTICAL FIBER CABLE - 605/262 4.8mm	250.05	2.00%	2.00%	24789.00	250.05	M	24779.99	24779.00
9	TELECOM CABLE ASSEMBLY - RMP253352/1000	257	Nm	49	OPTICAL FIBER CABLE - 605/262 4.8mm	0.08	2.00%	2.00%	21.00	0.08	M	21.48	21.00
9	TELECOM CABLE ASSEMBLY - RMP253352/1000	257	Nm	50	FURCAION TUBING	0.60	2.00%	2.00%	157.00	0.61	M	157.28	157.00
9	TELECOM CABLE ASSEMBLY - RMP253352/1000	257	Nm	51	OPTICAL FIBER CABLE - 605/262 4.8mm	1.05	2.00%	2.00%	800.00	1.05	M	799.53	799.00
10	TELECOM CABLE ASSEMBLY - RMP253352/1000	54	Nm	55	OPTICAL FIBER CABLE - 605/262 4.8mm	0.08	2.00%	2.00%	5.00	0.08	M	4.52	4.00
10	TELECOM CABLE ASSEMBLY - RMP253352/1000	54	Nm	56	FURCAION TUBING	0.60	2.00%	2.00%	33.00	0.61	M	33.05	33.00
10	TELECOM CABLE ASSEMBLY - RMP253352/1000	54	Nm	57	OPTICAL FIBER CABLE - 605/262 4.8mm	300.05	2.00%	2.00%	16527.00	300.05	M	16526.75	16526.00
11	TELECOM CABLE ASSEMBLY - RMP253352/1000	5294	Nm	61	OPTICAL FIBER CABLE - 605/262 4.8mm	0.08	2.00%	2.00%	441.00	0.08	M	440.78	440.00
11	TELECOM CABLE ASSEMBLY - RMP253352/1000	5294	Nm	62	FURCAION TUBING	0.60	2.00%	2.00%	3240.00	0.61	M	3239.93	3239.00
11	TELECOM CABLE ASSEMBLY - RMP253352/1000	5294	Nm	63	OPTICAL FIBER CABLE - 605/262 4.8mm	30.05	2.00%	2.00%	16756.00	30.05	M	16756.31	16756.00
12	TELECOM CABLE ASSEMBLY - RMP253352/1000	10036	Nm	67	OPTICAL FIBER CABLE - 605/262 4.8mm	0.08	2.00%	2.00%	839.00	0.08	M	839.41	839.00
12	TELECOM CABLE ASSEMBLY - RMP253352/1000	10036	Nm	68	FURCAION TUBING	0.60	2.00%	2.00%	6147.00	0.61	M	6147.03	6147.00
12	TELECOM CABLE ASSEMBLY - RMP253352/1000	10036	Nm	69	OPTICAL FIBER CABLE - 605/262 4.8mm	5.05	2.00%	2.00%	51095.00	5.15	M	51095.48	51095.00
13	TELECOM CABLE ASSEMBLY - RMP253352/1000	40476	Nm	73	OPTICAL FIBER CABLE - 605/262 4.8mm	0.08	2.00%	2.00%	1881.00	0.08	M	1881.23	1881.00
13	TELECOM CABLE ASSEMBLY - RMP253352/1000	40476	Nm	74	FURCAION TUBING	0.60	2.00%	2.00%	26441.00	0.61	M	26440.73	26440.00
13	TELECOM CABLE ASSEMBLY - RMP253352/1000	40476	Nm	75	OPTICAL FIBER CABLE - 605/262 4.8mm	50.05	2.00%	2.00%	206398.00	51.05	M	206397.73	206397.00
14	TELECOM CABLE ASSEMBLY - RMP253352/1000	30548	Nm	79	OPTICAL FIBER CABLE - 605/262 4.8mm	0.08	2.00%	2.00%	2555.00	0.08	M	2555.08	2555.00
24	TELECOM CABLE ASSEMBLY - RMP253352/1000	30548	Nm	80	FURCAION TUBING	0.60	2.00%	2.00%	18015.00	0.61	M	18015.88	18015.00
24	TELECOM CABLE ASSEMBLY - RMP253352/1000	30548	Nm	81	OPTICAL FIBER CABLE - 605/262 4.8mm	70.05	2.00%	2.00%	7182045.00	71.05	M	7182045.15	7182045.00

Import S. No.	4,5,6,10,11,12,16,17,18,21,23,24,26,29,30,34,35,36,39,41,42,46,47,48,52,53,54,58,59,60,64,65,66,70,71,72,76,77,78,82,83,84	Nm to Nm Basis with Nil Wastage
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13181

No 89

भारत सरकार

वणिज्य

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग संवर्धन और आंतरिक व्यापार विभाग

Government of India

Ministry of Commerce & Industry

Department for Promotion of Industry & Internal Trade

(Technical Support Section)

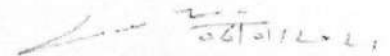
Subject: - M/s Diamond Engineering (Chennai) Private Limited, A.A. No.0410166948 dated 10.08.2020.

Reference: - D.G.F.T. F. No. 01/81/050/00675/AM21

DGFT(DES-2) may kindly refer to their e-mail dated 4th January 2021 forwarding reply received from M/s Diamond Engineering (Chennai) Private Limited in connection with fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that instant A.A. may be ratified as under:-

1. Words "containing 282.674MT of Beams and Channels" may be suffixed with the description of export item.
2. Import items at Sl.No.1 and 2 shall be of relevant grade and size as content/utilized in the export item.
3. Quantities of import items at Sl.No.1 and 2 put together may be allowed as 288.327 MT as 1.02 Kgs./kg. content in the export item.

Norms Committee may take a view.



(S.K.Jain)

Development Officer

Tel.23063166

E-mail: sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy. DGFT, DES-II)

DPIIT U.O.NO. P-47011/119/2019-TSW dated 06.01.2021

वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Shivalik Bimetal Control Private Limited, A.A. No.0510399656 dated 08.09.2016 & A.A. No.0510398533 dated 17.05.2016

Reference: - (1)D.G.F.T. F. No. 01/81/050/00397/AM17/DES-2/
(2)D.G.F.T. F. No. 01/81/050/00197/AM17/DES-2/

1. DGFT(DES-2) may kindly refer to their e-mail dated 26th October 2020 forwarding firm's reply for revision of norms in respect of the above-mentioned A.As. In this connection, the undersigned is directed to say that the earlier ratified norms for the two AAs. may be revised as under:

Case1: A.A. No.0510399656 dated 08.09.2016

1. Description of the export item may be amended as " EB welded Shunt Strip Containing: 108000 Kgs Copper Strips and 12000 Kgs Copper-Manganese-Nickel Alloy".
2. Quantity of export item may be specified as 1,20,000 Kgs. as per amendment sheet No. 1 dated 15.06.2017
3. Import items shall be of relevant grade and thickness as contained/utilized in the export items.
4. Quantity of import item at SI.No.1(Cold Rolled copper strip) may be allowed as 1,12,428 Kgs. inclusive of 4.1% wastage after taking a recovery of 73% from the pure copper scrap and 11 % from mixed/contaminated scrap.
5. Quantity of import item at SI.No.2(Copper - Manganese - Nickel alloy rectangular wire) may be allowed as 12,000 Kgs. on net to net content basis as claimed by the firm .

Case2: A.A. No.0510398533 dated 17.05.2016

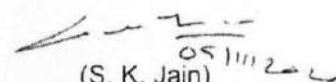
1. Import items at SI. Nos. 1, 2, 3 & 4 shall be of relevant grade and thickness as contained in the export products.
2. Quantity of import item at SI.No.1(Cold Rolled copper strip) may be allowed as 56214 Kgs inclusive of 4.1% wastage in the export item at SI.No.1 after taking a recovery of 73% from the pure copper scrap and 11 % from mixed/contaminated scrap of shunt strip.
3. Quantity of import item at SI.No.2(Cold Rolled copper strip) may be allowed as 2773 Kgs inclusive of 30.5 % wastage in the export item at SI.No.2 after taking a recovery of 73% from pure copper scrap and 11 % from mixed/contaminated scrap of shunt strip and 51 % from mixed/contaminated scrap of shunt parts.
4. Quantity of import item at SI.No.3 (Copper - Manganese - Nickel alloy strip)may be

allowed as 6246 Kgs inclusive of 4.1 % wastage in the export item at SI.No.1 after taking a recovery of 11% from mixed/contaminated scrap of shunt strip.

5. Quantity of import item at SI.No.4 (Copper - Manganese - Nickel alloy strip) may be allowed as 489 Kgs inclusive of 30.5% wastage in the export item at SI.No.2 after taking a recovery of 11% from mixed/contaminated scrap of shunt strip and 51% from mixed/contaminated scrap of shunt parts.

2. Earlier different norms were recommended in these A.As. as firm had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing process. Now, firm has submitted the representation against taking higher recovery from mixed/contaminated scrap supported by documentary evidence i.e. invoice for sale of scrap and, therefore, norms have been recommended for revision after taking actual recovery from scrap

Norms Committee may take a view.


(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy. DGFT, DES-II)
DPIIT U.O.NO. P-47011/80/2019-TSW dated 09.11.2020

R-17

Email

13/8

Email

DGFT Norms Committee 2

dt. 29.12.20

08.01.21

Re: Letter to DGFT on SION

From : Kanwalinder Singh Sodhi <kanwalinder.sodhi@nic.in> Thu, Jan 07, 2021 11:24 AM

Subject : Re: Letter to DGFT on SION

To : DGFT Norms Committee 2 <nc2.dgft@nic.in>

Cc : Shobhit Gupta Dy. DGFT <shobhit.gupta@gov.in>

Sir

As per details provided by the firm the firm is a 100% EOU manufacturing painted as well as chrome plated alloy wheels of size 12" to 22". Primary Imported raw material is Aluminium alloy ingots (A356). The main manufacturing processes involved are melting, casting, shot blasting, machining, heat treatment and painting/chroming. Taking cue from SION C 1959 the norms may be recommended as follows

Description	Wastage % for aluminium alloy	Wastage % for paint	Wastage % for Nickel	Wastage % for Copper
Painted aluminium alloy wheels 12" to 16"	1.08 kg/kg net content of aluminium alloy in export product	Upto 2% of FoB value		
Painted aluminium alloy wheels 17" to 22"	1.12 kg/kg net content of aluminium alloy in export product	Upto 2% of FoB value		
Chrome Plated Aluminium alloy wheels 12" to 22"	1.12 kg/kg net content of aluminium alloy in export product		1.01 kg/kg net content of Nickel in export product	1.01 kg/kg net content of Copper in export product

As the unit is a 100% EOU no recovery for scrap has been undertaken while recommending the norms

NC may take a view

Regards

From: "Shobhit Gupta Dy. DGFT" <shobhit.gupta@gov.in>

To: "Kanwalinder Singh Sodhi" <kanwalinder.sodhi@nic.in>